

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

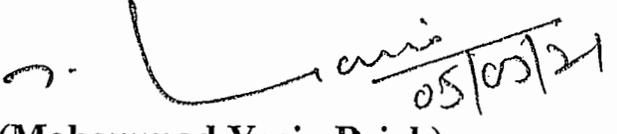
No: 162 of 2021/24 Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Shazia Kousar**  
**D/O Mohd Iqbal**  
**R/O Mangotra P.O Marmat, Doda.**

vide Notification No. 506 dated 10.07.2018 has been declared as Absolute/Final.

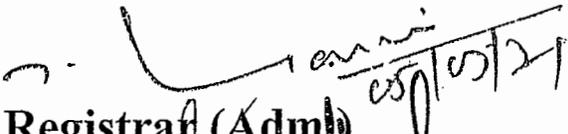
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1674-81/24/LP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bhandarwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bhandarwah
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shazia Kousar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 49 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Daanish Makhnotra**  
S/O Subash Chander Makhnotra  
R/O Village Shahpur, Tehsil Bishnah, District Jammu

vide Notification No.1848 dated 15.03.2018 has been declared as Absolute/Final.

By Order

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 645-652/RG/LP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Daanish Makhnotra, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 50 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Karan Talwar**  
S/O Narender Talwar  
Ward No.-3, near Fire Station, Batote, District Ramban  
A/P H.No.245, Lane No.9, Shakti Nagar, Jammu

vide Notification No.1539 dated 03.03.2018 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm)

No: 653-660/RG/UP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Karan Talwar**, Advocate  
.....for information and necessary action.

Registrar (Adm)

AS

## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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### NOTIFICATION

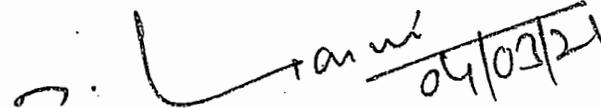
No: 51 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Vishal Kumar**  
S/O Varinder Kumar Bhagat  
R/O P.O Nodi Nala, Indrala, Tehsil Tathri, Distt. Doda

vide Notification No.1310 dated 02.01.2019 has been declared as Absolute/Final.

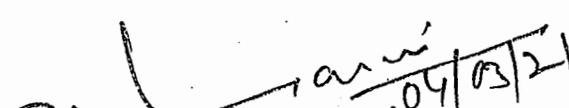
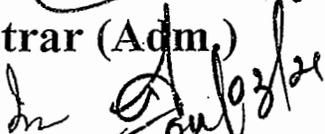
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 661-668/RG/LP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, ~~Indrala~~ Bhandarwah.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Kumar**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)  


**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 52 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Abdul Rehman**  
S/O Lakhia  
R/O Khanater, Tehsil Haveli, District Poonch

vide Notification No.1782 dated 13.03.2018 has been declared as Absolute/Final.

**By Order**

*M. Yasin Beigh*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 669-676/RG/VP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Rehman, Advocate**  
.....for information and necessary action.

*M. Yasin Beigh*  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 53 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Akash Manhas**  
**S/O Krishan Singh**  
**R/O Village Ghou Manhasan, Tehsil & District, Jammu**  
**A/P W.No.2, Ghou Manhasan, Main Bazar near Gramin Bank, Jammu**

vide Notification No.1513 dated 02.03.2018 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 677-684/RG/UP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Akash Manhas, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 54 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Viksha Devi**  
**D/O Bir Singh**  
**R/O Sangaldan (Bani), Tehsil & District Ramban**

vide Notification No.1686 datd 06.03.2018 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 685-692/RG/4P Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Viksha Devi, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**NOTIFICATION**

No: 55 of 2021/RC Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Abhay Raina**

**S/O Ashok Kumar Raina**

**R/O Village Sui P.O Police Line, Tehsil & District Udhampur**

vide Notification No.1243 dated 01.01.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 693 - 700/RG/HP Dated: 05/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Abhay Raina, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

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**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \*

**NOTIFICATION**

No: 56 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Harish Kumar**  
S/O Jagga Ram  
R/O Raipur, Satwari, Jammu

vide Notification No.486 dated 10.07.2018 has been declared as Absolute/Final.

By Order

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*04/03/21*

No: 701-708/RG/LP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Harish Kumar**, Advocate  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)  
*04/03/21*

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## NOTIFICATION

No: 51 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Sarfraz Ahmed**

**S/O Allaha Ditta**

**R/O Village Chhajla, Tehsil Mankote, Mendhar, Poonch**

vide Notification No.1283 dated 02.01.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*04/03/21*

No: 709-716/RG/4 Dated: 05/03/2021  
*(Signature)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Sarfraz Ahmed**, Advocate  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)  
*04/03/21*

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**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 58 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Himanshoo Atri**  
S/O Baldev Raj  
R/O Lakhnote, Nagri Parole, Distt. Kathua  
A/P Ward No.16, Shiva Nagar, Kathua

vide Notification No.1185 datd 16.11.2018 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

717-724/RG/LD

No: 58 of 2021/RG Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Himanshoo Atri, Advocate**  
.....for information and necessary action.

(Mohammad Yasin Beigh)  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 59 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ashiv Choudhary**  
**S/O Charan Choudhary**  
**R/O 505/5, Nanak Nagar, Jammu**

vide Notification No.1172 dated 15.11.2018 has been declared as Absolute/Final..

By Order

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*(Signature)* 04/03/21

No: 725-732/RG/UP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Ashiv Choudhary, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)  
*(Signature)* 04/03/21

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## NOTIFICATION

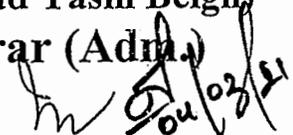
No: 60 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ayush Sharma**  
S/O Ram Paul Sharma  
R/O H.No.36, Patel Bazar, Purani Mandi, Jammu

vide Notification No.796 dated 15.10.2018 has been declared as Absolute/Final.

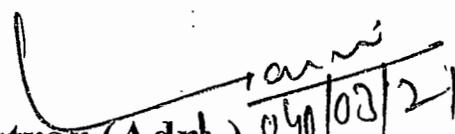
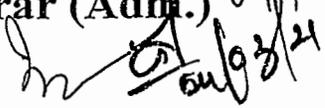
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
  
04/03/21

No: 733-740/RG/LP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi:
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Ayush Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
  
04/03/21

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 61 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Aniruddh Sharma**  
**S/O Rajneesh Chander Sharma**  
**R/O. H.No.1/111 Vikas Nagar Sarwal Jammu**

vide Notification No.1256 dated 01.01.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm)**  
*04/03/21*

No: 741-748/RG/UP Dated: 05/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Aniruddh Sharma, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm)**  
*04/03/21*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 62 of 2021 / RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Versha Anthal**  
**D/O Deepak Chand**  
**R/O Ladhwal More, Tehsil Batote, Distt. Ramban**  
**A/P Sector 3, H.No.4, Pandoka Colony Paloura, Jammu**

vide Notification No.1347 dated 03.01.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*04/03/21*

No: 749-756 / RG / LP Dated: 05/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Versha Anthal**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*04/03/21*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 63 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Dharamvir Khajuria**  
S/O Mukand Lal Khajuria  
R/O Lower Gadi Garh, Jammu

vide Notification No.1261 dated 01.01.2019 has been declared as Absolute/Final.

By Order

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 757-764/RG/UP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Dharamvir Khajuria**, Advocate  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)  
*(Signature)*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 48 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Vipul Sharma**  
S/O Kulbhushan Sharma  
R/O H.No.106, Padha Street, Purani Mandi, Jammu

vide Notification No.1311 dated 02.01.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*04/03/21*

No: 637-644/RG/LP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Vipul Sharma, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)  
*04/03/21*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 47 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Syed Hadi**  
**S/O Syed Mohd Shah**  
**R/O Faronah Kargil, Tehsil Sanhoo, District Kargil**

vide Notification No.881 dated 17.10.2018 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*04/03/21*

No: 629-636/RG <sup>LP</sup> Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Syed Hadi**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*04/03/21*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 46 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Vijay Singh**  
**S/O Bikram Singh**  
**R/O Chappran, Tehsil Ukhral, District Ramban**

vide Notification No.1770 dated 13.03.2018 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*04/03/21*

No: 621-628/RG/UP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Vijay Singh, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)  
*04/03/21*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 45 of 2021/Rg Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Shubam Sharma**  
**S/O Kishore Kumar Sharma**  
**R/O H.No.182, Rani Talab, Digiana, Jammu**

vide Notification No.1341 dated 02.01.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*04/03/21*

No: 513-620/Rg/LP Dated: 05/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Cort of J&K, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Shubam Sharma, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*04/03/21*

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 44 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sanchi Gupta**  
D/O Yash Paul Gupta  
R/O H.No.222, Sec-6, Channi Himmat, Jammu

vide Notification No.1342 dated 02.01.2019 has been declared as Absolute/Final.

By Order

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 605-612-R4/UP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Sanchi Gupta**, Advocate  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 43 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Jatin Singh**  
S/O Gurvinder Singh  
R/O Q.No.11, New Plot, Sarwal, Jammu

vide Notification No.1324 dated 02.01.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*04/03/21*

No: 597-604/RG/VP Dated: 05/03/2021  
*04/03/21*

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Jatin Singh**, Advocate  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)  
*04/03/21*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

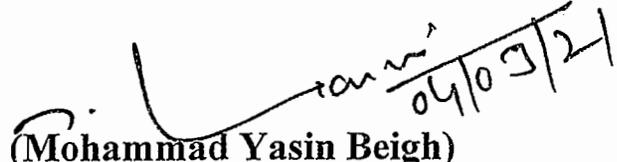
No: 42 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Rameshwar Padha**  
**S/O Pawan Kumar Padha**  
**R/O Rehal, Tehsil Bishnah, Distt. Jammu**

vide Notification No.1297 dated 02.01.2019 has been declared as Absolute/Final.

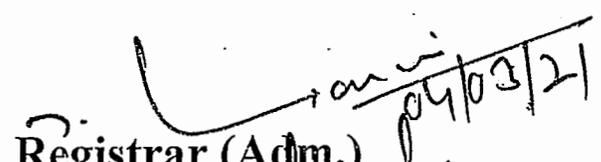
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 589-596/RG/UP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Rameshwar Padha**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 41 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Gaurav Sadotra**  
S/O Khem Raj Sharma  
R/O H.No.42, PVT Sector-3, Channi Himmat, Jammu

vide Notification No.1334 dated 02.01.2019 has been declared as Absolute/Final.

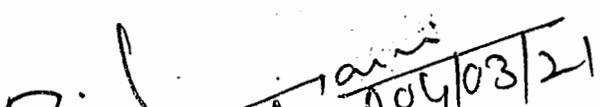
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 581-588/RG/LP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Gaurav Sadotra, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 40 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Saqib Nazir**  
**S/O Nazir Ahmad Bhat**  
**R/O Village Techer, Kuthtar, Tehsil Banihal, District Ramban.**  
**A/P Asrarabad, Sidhra, Bye-Pass, Jammu**

vide Notification No.1644 dated 05.03.2018 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 573-580/RG/LP Dated: 05/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Saqib Nazir, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

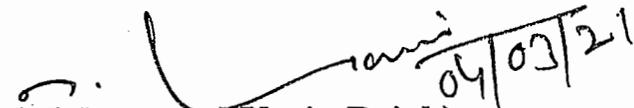
No: 39 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Supriya Pandita**  
**D/O Ramesh Kumar Pandita**  
**R/O 51, Extension, Janipur Colony, Jammu**

vide Notification No.1281 dated 02.01.2019 has been declared as Absolute/Final.

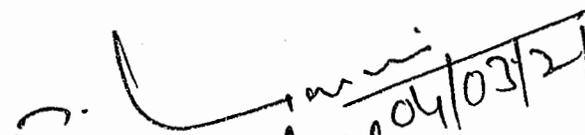
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 565-572/RG/LP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Supriya Pandita, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 38 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ishant Raina**  
S/O Omkar Nath Raina  
R/O Village Ganpatyar, Tehsil Khas, District Srinagar  
A/P H.No.3, Ext.1, Model Enclave, Satyam Road, Trikuta Nagar,  
Jammu

vide Notification No.1855 dated 15.03.2018 has been declared as Absolute/Final.

By Order

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*04/03/21*

No: 557-564/RG/LP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Ishant Raina, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)  
*04/03/21*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

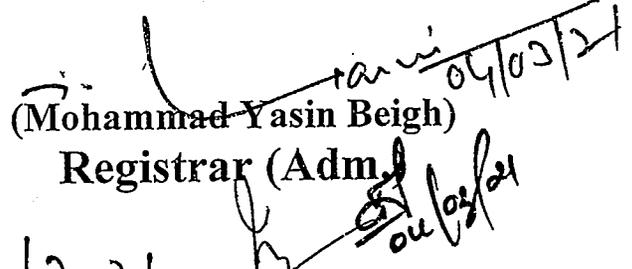
No: 37 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961. in favour of:

**Ms. Vasudha Sharma**  
**D/O Ganesh Sharma**  
**R/O H.No.20 Ward No.11, Vijaypur, Samba**

vide Notification No.522 dated 10.07.2018 has been declared as Absolute/Final.

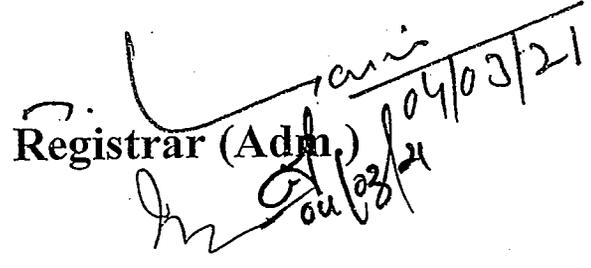
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 549-556/RG/4P Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi. -
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Vasudha Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 36 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Niaz Ahmed Wani**  
**S/O Ghulam Hussain Wani**  
**R/O Village Kōti, Tehsil & District Doda**

vide Notification No.1370 dated 03.01.2019 has been declared as Absolute/Final.

**By Order**

*M. Yasin Beigh*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 541-548/RG/LP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bhandarwah.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Niaz Ahmed Wani, Advocate**  
.....for information and necessary action.

*M. Yasin Beigh*  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

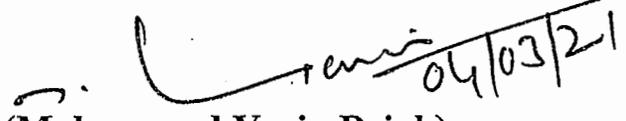
No: 35 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Harsh Sharma**  
S/O Tirath Ram  
R/O W.No.5, near Co-operative Bank, Batote, Ramban  
A/P Chari Swail near Railway Station, Udhampur

vide Notification No.1333 dated 02.01.2019 has been declared as Absolute/Final.

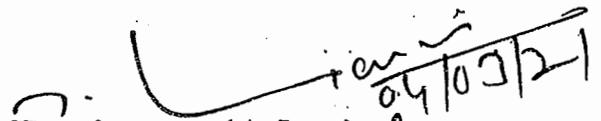
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 533-540/RG/UP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Harsh Sharma**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 34 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Avinash Mahajan**  
**S/O Vijay Kumar Gupta**  
**R/O Near Higher Secondary School (Govt.) Garhi, Udhampur**

vide Notification No.1248 dated 01.01.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 525-532/RG/4P Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Avinash Mahajan, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

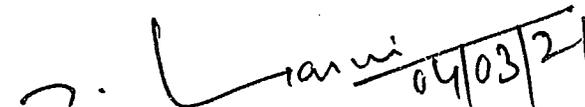
No: 33 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Bharath Sharma**  
**S/O Rakesh Kumar Sharma**  
**R/O 42-B/D, green Belt Gandhi Nagar, Jammu**

vide Notification No.1259 dated 01.01.2019 has been declared as Absolute/Final.

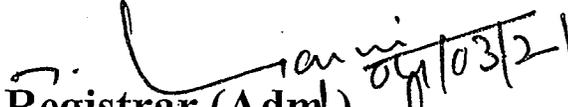
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 517-524/RG/LP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Bharath Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 32 of 2021/RG Dated: 05/03/2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Pavit Singh Bali**  
**S/O Rashpal Singh Bali**  
**R/O Kawallion, Dhamnsta, Kawalian, Banihal, Ramban**

vide Notification No.1306 dated 02.01.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 516-523/RG/4 Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Pavit Singh Bali**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 30 OF 2021/RG Dated: 4-3-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Shubika Sharma**  
**D/O Vinay Sharma**  
**R/O H.No.11, East Ext. Sec-1A, Trikuta Nagar, Jammu**

vide Notification No.1344 dated 02.01.2019 has been declared as Absolute/Final.

By Order

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*In 04/03/21*

No: 369-376/RG Dated: 4-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Shubika Sharma, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)  
*In 04/03/21*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 29 of 2021/RG Dated: 04-3-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Soney Kumar**  
S/O Ishwar Lal  
R/O Shuppi, Khankote, P.O Mohalla, Teh. ~~and~~, Distt. Doda

vide Notification No.917 dated 13.02.2017 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 361-368/RG LR Dated: 4-3-2021

Copy forwarded to the:

1. Principal District and Sessions Judge, Baderwah
4. Secretary, Bar Council of India, New Delhi.
5. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baderwah.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Soney Kumar**, Advocate  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 201/2021R9 Dated: 04. 3- 2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Nikhil Verma**  
**S/O Manohar Lal Verma**  
**R/O 57-Subash Nagar, Extn.-1, Jammu**

vide Notification No.1198 dated 17.11.2018 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm)**

No: 353-360/R9LP Dated: 4- 3- 2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Nikhil Verma, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 27/2021/RG Dated: 4-3-2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mahmood Iqbal Khan**  
S/O Mohd Iqbal Khan  
R/O Naka Najhari, Tehsil Mendhar, Distt. Poonch

vide Notification No.576 dated 07.08.2018 has been declared as Absolute/Final.

By Order

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 345-352/RG Dated: 4-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Mahmood Iqbal Khan, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 26/2021/RGLP Dated: 4-3-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Anu Charak  
D/O Krishan Singh Charak  
R/O Kalu Chak (Jallo Chak) Near BSNL Tower, Jammu

vide Notification No.966 dated 14.02.2017 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh) 04/03/21  
Registrar (Adm.)  
04/03/21

No: 337-344/RGLP Dated: 4-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
5. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. Ms. Anu Charak, Advocate  
.....for information and necessary action.

(Mohammad Yasin Beigh) 04/03/21  
Registrar (Adm.)  
04/03/21

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

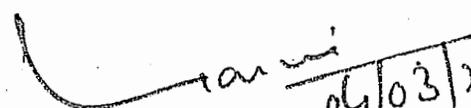
No: 25/2021/RG Dated: 4-3-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

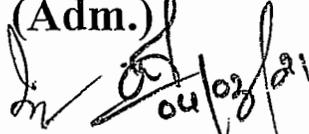
**Mr. Amit Singh**  
S/O Bir Singh  
R/O Ward No.1, House No.80, Nai Basti, Reasi

vide Notification No.11 dated 06.04.2017 has been declared as Absolute/Final.

**By Order**

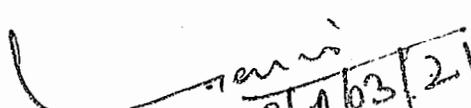
  
(Mohammad Yasin Beigh) 04/03/21  
Registrar (Adm.)

No: 329-336/RG Dated: 4-3-2021

  
04/03/21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Amit Singh**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 04/03/21

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

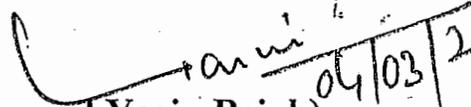
No: 24/2021/RG Dated: 04-3-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Kapil Sharma**  
S/O Thuru Ram Sharma  
R/O W.No.16, Shiva Nagar, Kathua

vide Notification No.945 dated 14.02.2017 has been declared as Absolute/Final.

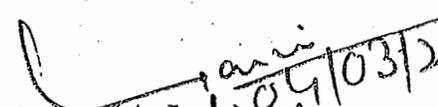
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 321-320/RG Dated: 4-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Kapil Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 23/2021/RG Dated: 04-3-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Muzammil Mahmood**  
S/O Sheikh Mahmood  
R/O H.No.127, Sec-6 Channi Himat, Jammu

vide Notification No.957 dated 14.02.2017 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
Registrar (Adm.)  
*04/03/21*

No: 313-320/RG Dated: 04-3-2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Muzammil Mahmood**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*04/03/21*

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 22/2021/RG Dated: 04-3-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Khalida Jabeen Gorski**  
**D/O Wazir Hussain**  
**R/O Saim Samat, P/O Nerojal, Rajouri**

vide Notification No.944 dated 14.02.2017 has been declared as Absolute/Final.

**By Order**

(Mohammad Yasin Beigh) 04/03/21  
**Registrar (Adm.)**

No: 305-312/RGCP Dated: 04-3-2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Khalida Jabeen Gorski, Advocate**  
.....for information and necessary action.

**Registrar (Adm.)** 04/03/21

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 21/2021/RG Dated: 04-3-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Priyanka Thakur**  
D/O Sher Singh  
R/O Village Bhullari, Tehsil Bani, District Kathua

vide Notification No.557 dated 02.08.2016 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*04/03/21*

No: 296-304/RG Dated: 04-3-2021

**Copy forwarded to the:**

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Priyanka Thakur**, Advocate  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)  
*04/03/21*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 20/2021/RG Dated: 4-3-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Hyder Baig**  
**S/O Iftikhar Ahmed Baig**  
**R/O 45-Chinar Colony, Baghat Brazulla, Srinagar**

vide Notification No.54 dated 06.04.2017 has been declared as Absolute/Final.

**By Order**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 200-295/RG Dated: 04-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Hyder Baig**, Advocate  
.....for information and necessary action.

Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 19/2021/RG Dated: 04-03-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961, in favour of:

**Mr. Amit Kumar Behlam**  
S/O Ram Paul  
R/O Magowalli, Kotli Maffi, Tehsil Suchetgarh, Distt. Jammu

vide Notification No.1369 dated 29.12.2017 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 200-207/RG Dated: 04-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Amit Kumar Behlam, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 10/2021/Rg Dated: 04-3-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Jodhvir Singh**  
**S/O Rattan Lal**  
**R/O 322/4, Ward No.6, near Firing Range, Raipur Satwari, Jammu**

vide Notification No.1385 dated 29.12.2017 has been declared as Absolute/Final.

**By Order**

(Mohammad Yasin Beigh)  
**Registrar (Adm)**

No: 272-279/Rg LP Dated: 04-3-2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Jodhvir Singh, Advocate**  
.....for information and necessary action.

**Registrar (Adm)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

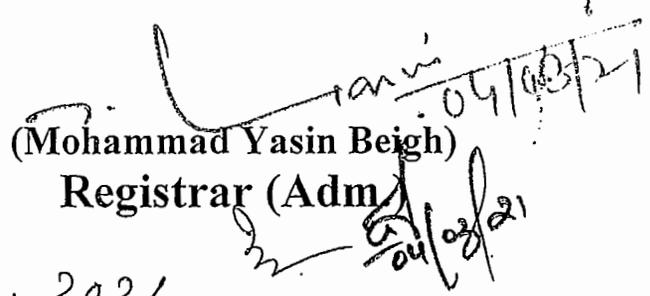
No: 17/2021/RG Dated: 04-3-2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Rohit Singh Chib**  
S/O Gandeep Singh Chib  
R/O Sunail (Chibban), Akhnoor, Jammu

vide Notification No.100 dated 07.04.2017 has been declared as Absolute/Final.

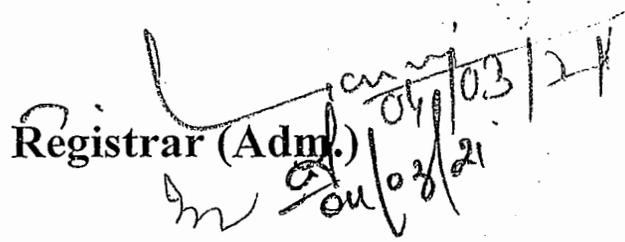
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 264-271/RG LP Dated: 04-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Rohit Singh Chib**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 16/2021 R9 Dated: 4-3-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Nitin Nand**  
S/O Nand Kishore  
R/O W.No.4, H.No.4, Village Ram Nagar, Distt. Udhampur

vide Notification No.1615 dated 05.03.2018 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 256-263/R9 CP Dated: 4-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Nitin Nand**, Advocate  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

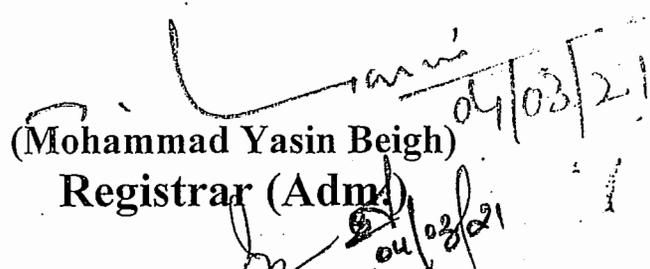
No: 15/2021/R44 Dated: 4-03-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Aayushi Sharma**  
**D/O Narayan Sharma**  
**R/O H.No.23, Lane No.1, Vivek Viliar, Paloura, Jammu**

vide Notification No.05 dated 05.04.2018 has been declared as Absolute/Final.

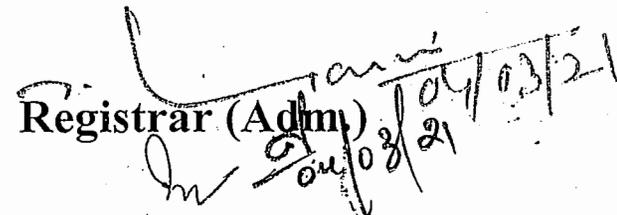
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm)

No: 240-255/RB CP Dated: 4-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Aayushi Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 13/2021/R9 Dated: 3-3-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Aatir Javed Kawoosa**

**S/O Javed Ahmad Kawoosa**

**R/O H.No.4, Toiba Colony near Peer Bagh Bridge Right Side, Srinagar**

vide Notification No. 1648 dated 12.03.2020 has been declared as Absolute/Final.

**By Order**

(Mohammad Yasin Beigh)

**Registrar (Adm.)**

No: 156-162/R9/UP Dated: 3-3-2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Aatir Javed Kawoosa**, Advocate  
.....for information and necessary action.

**Registrar (Adm.)**

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 14/2021/RG-LP Dated: 3-3-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Areeb Javed Kawoosa**

**S/O Javed Ahmad Kawoosa**

**R/O House No.4, Toiba Colony near Peer Bagh Bridge Right Side, Srinagar**

vide Notification No. 1649 dated 12.03.2020 has been declared as Absolute/Final.

**By Order**

(Mohammad Yasin Beigh)

**Registrar (Adm.)**

No: 163-169/RG-LP Dated: 3-3-2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Areeb Javed Kawoosa**, Advocate  
.....for information and necessary action.

**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 11/2021/RG Dated: 03-3-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Dushant Kumar Sharma**  
S/O Amrit Lal  
R/O Vill. Pangrain Ghambir, Brahamana, Manjakote, Rajouri  
A/P Ward No.13, Talwal, Rajouri

vide Notification No.1113 dated 17.03.2016 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 142-148/RG/CP Dated: 3-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Dushant Kumar Sharma**, Advocate  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 10/2021/RG Dated: 3-3-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Masroor Hassan**  
S/O Gh Hassan dar  
R/O Surya Vihar, Wazir Bagh, Anand Nagar, Bohri, Jammu

vide Notification No.311 dated 31.05.2014 has been declared as Absolute/Final.

By Order

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 135-41/RG/LP Dated: 03-3-2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Masroor Hassan, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 08/2021/RG Dated: 3-3-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Arroussa Tariq**  
**D/O Tariq Ahmad Kanth**  
**R/O Lal Bazar, Sikh Bagh, Srinagar.**  
**A/P Kadi Kadal, Tanki Mohalla, Srinagar**

vide Notification No.840 dated 01.01.2014 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm)

No: 121-127/RG Dated: 3-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Arroussa Tariq**, Advocate  
.....for information and necessary action.

Registrar (Adm)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 07/2021/Rg Dated: 3-3-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of: .

**Mr. Atul Dogra**  
S/O J.C. Dogra  
R/O H.No.8, Udheywala (Paloura), Jammu

vide Notification No.809 dated 01.03.2013 has been declared as Absolute/Final.

By Order

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*03/03/21*  
*(Signature)*  
*3/3/21*

No: 114-120/RG/EP Dated: 3-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Atul Dogra**, Advocate  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)  
*03/03/21*  
*(Signature)*  
*3/3/21*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 06/2021/RG Dated: 3-3-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ajay Kumar Sharma**  
**S/O Ved Prakash Sharma**  
**R/O Bera Bhatta, Kishtwar**

vide Notification No.444 dated 04.09.2013 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 107-13/RG/CP Dated: 3-3-2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Ajay Kumar Sharma, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 09/2021/RG Dated: 03-3-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Owais Sultan**  
**S/O Mohd Sultan**  
**R/O Firdousabad Batamallo, Srinagar**

vide Notification No.282 dated 23.05.2014 has been declared as Absolute/Final.

By Order

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*03/03/21*

No: 128-134/RG/UP Dated: 3-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Mr. Owais Sultan, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)  
*03/03/21*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \*

**NOTIFICATION**

No: 05/2021/RG Dated: 3-3-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Nusrat Shah**  
**S/O Shabbir Hussain Shah**  
**R/O near Govt. Girls Middle School Nagarota, Udhampur**

vide Notification No.298 dated 23.07.2013 has been declared as Absolute/Final.

**By Order**

*M. Yasin*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*03/03/21*

No: 100-106/RG/CP Dated: 3-3-2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Nusrat Shah, Advocate**  
.....for information and necessary action.

*M. Yasin*  
Registrar (Adm.)  
*03/03/21*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 04 of 2021/RG Dated: 3-3-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Arjun Bhatia**  
**S/O Parveen Bhatia**  
**R/O 15/16, Rajinder Bazaar, Jammu**

vide Notification No.296 dated 13.06.2012 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 93-99/RG/LP Dated: 3-3-2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Arjun Bhatia, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 02/2021/RG Dated: 03-3-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Shah Sami Ullah**  
**D/O Mehraj Ud Din Shah**  
**R/O Sempora, Pantha Chowk, Srinagar**

vide Notification No.930 dated 26.11.2011 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 79-05/RG LP Dated: 3-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Shah Sami Ullah, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 12/2021/RH Dated: 03-3-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Kais Alam Beg**  
S/O Jaffer Hussain Beg  
R/O Bhaderwah, Quilla Mohalla, Doda  
A/P H.No.16, Lane No.4, Chinar Enclave Sidhra, Jammu

vide Notification No. 858 dated 18.10.2019 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 149-155/REU Dated: 3-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bhaderwah
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Kais Alam Beg**, Advocate  
.....for information and necessary action.

Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 03/2021/RG Dated: 3-3-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Suraj Singh Parihar**  
**S/O Sham Singh Parihar**  
**R/O Ramban, Tehsil & District Ramban**

vide Notification No.39 dated 24.05.2007 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 06-92/RG/CP Dated: 03-3-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Suraj Singh Parihar, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 64 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Irfan Saleem Shah**  
**S/O Mohd Saleem Shah**  
**R/O 8-Mohalla Mehman Partly, Lal Chowk, Ananatnag**

vide Notification No. 560 dated 07.08.2018 has been declared as Absolute/Final.

By Order

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 782-789/RG/CP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Saleem Shah, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 65 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shajahait Ahmed Jamil  
S/O Mohd Jamil  
R/O Dreari, Manjakote, Rajouri

vide Notification No.602 dated 08.08.2018 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 790-797/RG/UP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
6. **Mr. Shajahait Ahmed Jamil, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 66 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Shilpi Narayan**  
**D/O Suraj Narayan**  
**R/O Sector-6, Babliyana Road Gangyal, Jammu**

vide Notification No.1872 dated 15.03.2018 has been declared as Absolute/Final.

By Order

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 798-805/RG/LP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Shilpi Narayan, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 67 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Kirti Kumar Khajuria**  
**S/O Shiv Kumar Khajuria**  
**R/O Village Sallan P/O Dayalachak, Tehsil Hira Nagar Distt. Kathua**

vide Notification No.1860 dated 15.03.2018 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 806-813/RG LP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Kirti Kumar Khajuria, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 68 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Indu Devi Sharma**  
**D/O Jia Lal Sharma**  
**R/O Ugad, Distt. Doda**  
**A/P 215G, Ram Vihar, Old Janipur, Jammu**

vide Notification No. 1330 dated 02.01.2019 has been declared as Absolute/Final.

**By Order**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 814-821/RG/LP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court District Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Indu Devi Sharma, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 69 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Kousar Parveen**  
**D/O Mohd Ayoub Khan**  
**R/O Rahmeedabad, Village Treesa, Safarpora, Tehsil Lar, Distt, Ganderbal**

vide Notification No. 1709 dated 09.03.2018 has been declared as Absolute/Final.

By Order

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 822 - 829/RG/LP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kousar Parveen**, Advocate  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 70 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Furkan Ul Haq War**  
**S/O Abdul Rashid War**  
**R/O Kultura, War Mohalla Langate, Kupwara**

vide Notification No. 1267 dated 01.01.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*04/03/21*

No: 830-837/RG LP Dated: 05/03/2021  
*04/03/21*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara
2. Secretary, Bar Council of India, New Delhi
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Furkan Ul Haq War, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*04/03/21*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

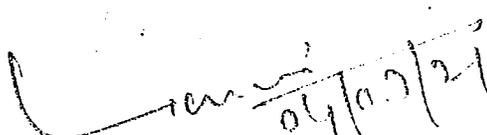
No: 71 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Susheel Sharma**  
S/O Brij Lal  
R/O Baradian, P/O Kharodian, Tehsil & Distt. Udhampur

vide Notification No. 1314 dated 02.01.2019 has been declared as Absolute/Final.

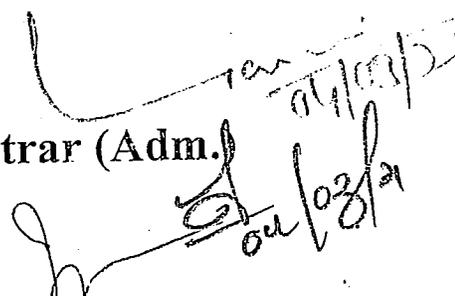
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 838-845/RG/UP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Susheel Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 72 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Karan Nagpal**  
S/O Kamal Nagpal  
R/O H.No.128, Sec-4, Extn. Near Garden Estate, Trikuta Nagar, Jammu  
A/P C/O Sh. Ramesh Chander Salotra JMC 15, Gurah Bakshi Nagar,  
Jammu

vide Notification No. 1271 dated 02.01.2019 has been declared as Absolute/Final.

By Order

*Karan*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*04/03/21*

No: 846-853/RG/UP Dated: 05/03/2021 *In* *04/03/21*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Karan Nagpal, Advocate**  
.....for information and necessary action.

*Karan*  
Registrar (Adm.)  
*04/03/21*  
*In* *04/03/21*

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 73 of 2021 / RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Mishi Khanam**  
D/O Ibrahim  
R/O Ward No.2, Nagri Road, Kathua

vide Notification No. 1376 dated 04.01.2019 has been declared as Absolute/Final.

**By Order**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 854-861/RG/LP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mishi Khanam**, Advocate  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 74 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Swati Choudhary**  
**D/O Inder Singh**  
**R/O Amar Villa, behind BSNL Exchange, Upper Gadi Garh, Jammu**

vide Notification No. 1280 dated 02.01.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 862-869/RG/4 Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court District Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Swati Choudhary, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 75 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Rishabh Dev Slathia**  
**S/O Kameshwar Singh**  
**R/O Gurha Salathia, Panchyat Gurha Salathia, Tehsil Vijaypur, Distt. Samba**

vide Notification No. 1349 dated 03.01.2019 has been declared as Absolute/Final.

By Order

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*(Signature)* 04/03/21

No: 870-877/R4/UP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rishabh Dev Slathia, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)  
*(Signature)* 05/03/21

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 76 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Parmjeet Singh**  
**S/O Tabinder Singh**  
**R/O Tarhara Barnoti near National Highway, Kathua**

vide Notification No.1199 dated 17.11.2018 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 878 - 885/RG/1P Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Parmjeet Singh, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 77 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Pardeep Kumar**  
S/O Parkash Chand  
R/O Badhole, P.O Badhole, Ratti Mitti, Tehsil Ram Nagar, Distt. Udhampur  
A/P Baryal P/O Kashirah, Udhampur

vide Notification No. 1356 dated 03.01.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 886-893/RG/UP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Pardeep Kumar**, Advocate  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 91 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Bhanu Partap Singh**  
**S/O Dalgir Singh**  
**R/O Mandi Pashwalian, Samba.**

vide Notification No. 456 dated 02.07.2018 has been declared as Absolute/Final.

**By Order**

*M. Yasin* 04/03/21  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 1003-1010/RG/UP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Bhanu Partap Singh, Advocate**  
.....for information and necessary action.

*M. Yasin* 04/03/21  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 90 of 2021/RC Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Aadil Hassan Malik**  
**S/O Ghulam Hassan Malik**  
**R/O Soibugh, Bonpora, Budgam**

vide Notification No. 1235 dated 01.01.2019 has been declared as Absolute/Final.

**By Order**

*M. Yasin*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*04/03/21*

No: 995-1002/RC/UP Dated: 05/03/2021

Copy forwarded to the:-

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aadil Hassan Malik, Advocate**  
.....for information and necessary action.

*M. Yasin*  
Registrar (Adm.)  
*04/03/21*

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 88 of 2021 / RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ishfaq Ahmad Tantry**  
S/O Nazir Ahmad Tantry  
R/O Mawer Payeen, Tehsil Langate, Distt. Kupwara

vide Notification No. 835 dated 16.10.2018 has been declared as Absolute/Final.

By Order

*M. Yasin Beigh* 04/03/21  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 979-986/RG/UP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Ahmad Tantry, Advocate**  
.....for information and necessary action.

*M. Yasin Beigh* 04/03/21  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 87 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Nikher Jandyal**  
S/O Anil Kumar Gupta  
R/OW.No.8, H.No.140, Dhar Road, Udhampur

vide Notification No. 1363 dated 03.01.2019 has been declared as Absolute/Final.

By Order

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*04/03/21*

No: 971-978/RG/UP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nikher Jandyal, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)  
*04/03/21*

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 89 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Chander Dev Manhas**  
S/O Sher Singh  
R/O H.No.537, Nasib Nagar, Janipur, North, Jammu

vide Notification No. 1260 dated 01.01.2019 has been declared as Absolute/Final.

By Order

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*04/03/21*

No: 987-994/RG/UP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Chander Dev Manhas**, Advocate  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)  
*04/03/21*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 816 of 2021/RC Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mohd Irfan Khan**  
S/O Abdur Razzaq Khan  
R/O Salwah, Mendhar, Distt. Poonch

vide Notification No. 1375 dated 04.01.2019 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 963-970/RC/UP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Irfan Khan, Advocate**  
.....for information and necessary action.

(Mohammad Yasin Beigh)  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 85 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Priya Sharma**  
**D/O Kuldeep Raj**  
**R/O Mahal Shahan, Tehsil Ramgarh, Distt. Samba**

vide Notification No. 1354 dated 03.01.2019 has been declared as Absolute/Final.

**By Order**

*Yasin*  
*04/03/21*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*04/03/21*

No: 955-962/RG/UP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priya Sharma, Advocate**  
.....for information and necessary action.

*Yasin*  
*04/03/21*  
**Registrar (Adm.)**  
*04/03/21*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 82 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961, in favour of:

**Mr. Amit Khajuria**

**S/O Rajinder Khajuria**

**R/O H.No.151, W.No.6, Bar Brahmana near Dogra Law College, Samba**

vide Notification <sup>NO.</sup> 1242 dated 01.01.2019 has been declared as Absolute/Final.

**By Order**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 931-938/RG/UP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amit Khajuria, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 83 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ashish Kumar**  
**S/O Ajit Kumar**  
**R/O Chak Sona Noopa, Janglote Morh, Kalibari, Kathua**

vide Notification No. 1249 dated 01.01.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*04/03/21*

No: 939-946/RG/CP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ashish Kumar, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*04/03/21*

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 78 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ashok Kumar**  
S/O Hem Raj  
R/O Sarsoo P/O Kandal, Ram Nagar, Distt. Udhampur

vide Notification No.1245 dated 01.01.2019 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 899-906/RG/LP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ashok Kumar, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 84 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abhishek Sharma  
S/O Dharam Paul Sharma  
R/O Chak Munsifdar, Palli Morh, Kathua  
A/P Ward No.14, Naag Nagar, Kathua

vide Notification No.1179 dated 15.11.2018 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 947-954/RG/LP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Abhishek Sharma, Advocate  
.....for information and necessary action.

Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 79 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Ruby**

**D/O Jangi Mehra**

**R/O Sua No.1, Jagial (Gharkhal), Akhnoor, Distt. Jammu**

vide Notification No.1303 dated 02.01.2019 has been declared as Absolute/Final.

**By Order**

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 907-914/RG/UP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Ruby, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

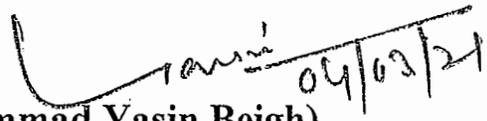
No: 80 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Nishu Lalotra**  
**D/O Kamal Singh**  
**R/O Sarthi Kalan, Rajpura, Samba**

vide Notification No.1361 dated 03.01.2019 has been declared as Absolute/Final.

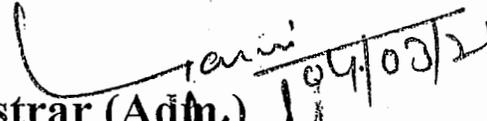
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 915-922/RG/VP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Nishu Lalotra, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 81 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Barinder Kumar**  
**S/O Bahadur Chand**  
**R/O Village Bachyal, P.O Paryal, Tehsil Marh, Distt. Jammu**

vide Notification No.1257 dated 01.01.2019 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 923-930/RG/4 Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Barinder Kumar**, Advocate  
.....for information and necessary action.

Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 99 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Rajat Jamwal**  
S/O Madan Singh Jamwal  
R/O H.No.44, Patel Bazar, Purani Mandi, Jammu

vide Notification No. 74 dated 17.06.2019 has been declared as Absolute/Final.

**By Order**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1073-1080/RG/JP Dated: 05/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajat Jamwal**, Advocate  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

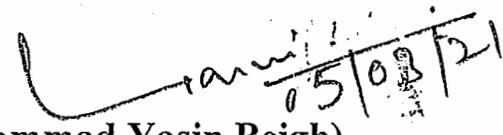
No: 98 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Amit Kotwal,**  
**S/O Ram Prasad Kotwal,**  
**R/O Vill. Gwari (Gatha) P.O Udrana, Bhaderwah, Doda.**

vide Notification No. 1632 dated 28.03.2019 has been declared as Absolute/Final.

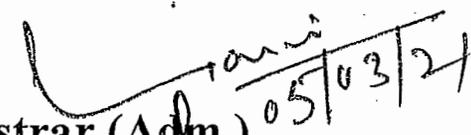
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1065-1072/RG/UP Dated: 05/03/2021

Copy forwarded to the:

1. Principal District and Sessions Judge, Bhaderwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bhaderwah
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amit Kotwal, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 97 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ashiq Hussain Lone**  
**S/O Ab Rahim Lone**  
**R/O Hardu, Malpora, Tehsil Magam, Distt. Budgam**

vide Notification No. 113 dated 17.06.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*05/03/21*

No: 1057-1064/RG/UP Dated: 05/03/2021

*(Signature)*  
*05/03/21*

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ashiq Hussain Lone**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*05/03/21*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**NOTIFICATION**

No: 96 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Zameer Ahmad**  
**S/O Ghulam Ahmad**  
**R/O Wahdatpora, Tehsil & Distt. Budgam**

vide Notification No. 184 dated 18.06.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*05/03/21*

No: 1049-1056/RG/UP Dated: 05/03/2021 *In 05/03*

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zameer Ahmad, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*05/03/21*

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 95 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Deepak Sharma**  
S/O Subash Chander Sharma  
R/O Village Harnota, Tehsil & Distt. Kathua  
A/P House No.102/5, Shyam Vihar, Gole Pully Talab Tillo, Jammu-180002

vide Notification No. 104 dated 17.06.2019 has been declared as Absolute/Final.

By Order

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*05/03/21*

No: 1041-1048/RG/UP Dated: 05/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Deepak Sharma, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)  
*05/03/21*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 94 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Nasir Niyaz Najar**  
**S/O Niyaz Ahmad Najar**  
**R/O Drugjan, Dalgate near Umar Masjid, Srinagar**

vide Notification No. 61 dated 17.06.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

*05/03/21*  
*05/03*

No: 1033 - 1040/RG/UP Dated: 05/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nasir Niyaz Najar, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

*05/03/21*  
*05/03*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 93 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Raghini Singh Wazir**  
**D/O Himalini Singh Wazir**  
**R/O Mount View Rehari, B.C. Road, Jammu**

vide Notification No. 1117 dated 10.01.2020 has been declared as Absolute/Final.

**By Order**

*Jammu*  
(Mohammad Yasin Beigh) *05/03/21*  
**Registrar (Adm.)**  
*05/03*

No: 1025-1032/RG/LP Dated: 05/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
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5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Raghini Singh Wazir, Advocate**  
.....for information and necessary action.

*Jammu*  
**Registrar (Adm.)** *05/03/21*  
*05/03*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 92 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Sahil Sharma,**  
**S/O Vijay Kumar,**  
**R/O H.No.94 Lane No. 317, Rani mandir, Below Gumat, Jammu.**

vide Notification No. 1736 dated 30.03.2019 has been declared as Absolute/Final.

**By Order**

*(Handwritten signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 1017-1024/RG/LP Dated: 05/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Sharma, Advocate**  
.....for information and necessary action.

*(Handwritten signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

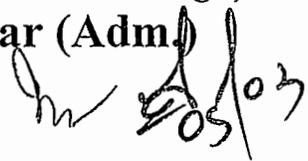
No: 121 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Abhinandan Salgotra**  
**S/O Ravi Kumar,**  
**R/O Ward No. 8 Hiranagar, Kathua.**

vide Notification No. 1626 dated 28.03.2019 has been declared as Absolute/Final.

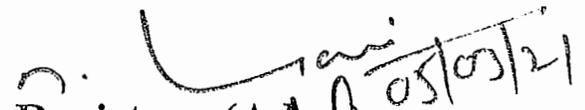
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**  


No: 1331-1338/RG LP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhinandan Salgotra, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**  


**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

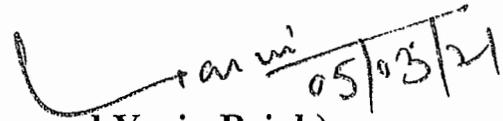
No: 120 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Vikramjit Singh Manhas**  
S/O Mohan Lal Manhas  
R/O H.No.61, Shahbad Colony, Bahu Fort, Jammu

vide Notification No. 881 dated 18.10.2019 has been declared as Absolute/Final.

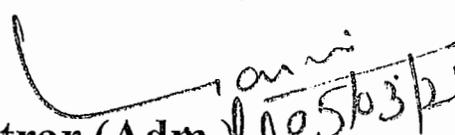
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1323 - 1330/RG/TP Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vikramjit Singh Manhas**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

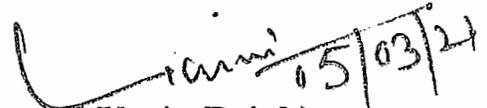
No: 119 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Diksha Bharti**  
**D/O Sanjay Dogra**  
**R/O Ward No. 9 Mahader, Reasi.**

vide Notification No. 1730 dated 30.03.2019 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1315-1322/RG/UP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Diksha Bharti, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

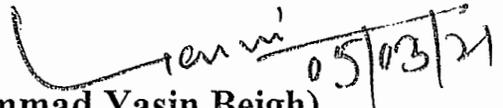
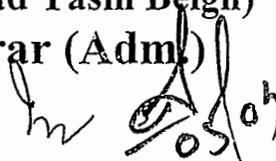
No: 118 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Vimmy Talla**  
**D/O Vinod Kumar**  
**R/O Extn. 9-A, new karan Nagar, Jammu**

vide Notification No. 1698 dated 30.03.2019 has been declared as Absolute/Final.

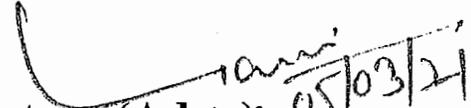
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  


No: 1307-1314/RG/LP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vimmy Talla, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  


# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 117 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Shafeeq Ahmed,**  
S/O Mohd Bashir,  
R/O Fazalabad, Surankote, Poonch A/P Qrt. No.309, Block, U4, Police Line Gulshan Ground, Jammu.

vide Notification No. 1744 dated 30.03.2019 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1299-1306/RG/UP Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Poonch
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shafeeq Ahmed, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**NOTIFICATION**

No: 116 of 2021/RG Dated: 05/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Ifra Meelad**  
**D/O Mohammad Altaf Banday**  
**R/O Taing Mohalla, Shopian**

vide Notification No. 30 dated 16.05.2019 has been declared as Absolute/Final.

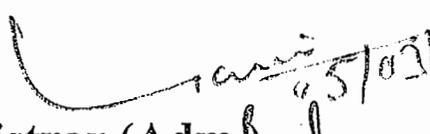
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1291-1298/RG <sup>UP</sup> Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Shopian
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ifra Meelad, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 115 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Shahid Rashid**  
S/O Ab Rashid Badyari  
R/O Purnibal, Shiv Pora, Srinagar

vide Notification No. 141 dated 18.06.2019 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1283 - 1290/RG/UP Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Rashid, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

## NOTIFICATION

No: 114 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

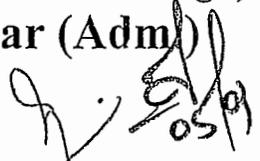
**Mr. Amit Puria**  
**S/O Bishan Dutt Sharma**  
**R/O Chack-Lala, Bishnah, Jammu**

vide Notification No. 1633 dated 28.03.2019 has been declared as Absolute/Final.

**By Order**

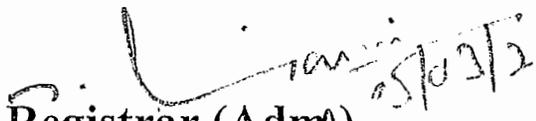
  
(Mohammad Yasin Beigh)  
Registrar (Adm) 05/03/21

No: 1275-1282/RG/UP Dated: 06/03/2021

  
05/03/21

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amit Puria, Advocate**  
.....for information and necessary action.

  
Registrar (Adm) 05/03/21  
  
05/03/21

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

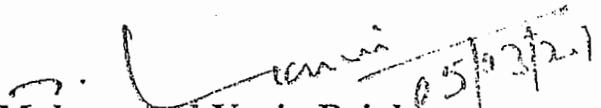
No: 112 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Karanjeet Singh  
S/O Rashpal Singh  
R/O Village Sai Kalan, Suchetgarh, Jammu  
A/P H.No.55, Sec-1, Model Town, Gangyal, Jammu

vide Notification No. 1723 dated 30.03.2019 has been declared as Absolute/Final.

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1259-1266/RG/UP Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Karanjeet Singh, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 111 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Sunil Sharma,**  
**S/O Roop Lal Sharma,**  
**R/O H.No-188-B, Resham Ghar Colony, Jammu.**

vide Notification No. 1749 dated 30.03.2019 has been declared as Absolute/Final.

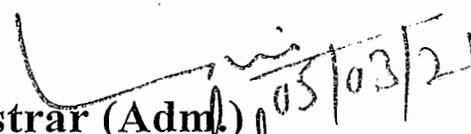
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1251-1258/RG/W Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sunil Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 110 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Yatin Mahajan**  
S/O Inder Jeet Gupta  
R/O 31-A, Karan Nagar, Jammu.

vide Notification No. 1172 dated 10.01.2020 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm)

No: 1243 - 1250/RG/LP Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yatin Mahajan**, Advocate  
.....for information and necessary action.

Registrar (Adm)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 109 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Amit Khajuria**  
S/O Khem Raj Khajuria,  
R/O VPO, Lower Gadi Garh, Near Ice Cold Store, Jammu.

vide Notification No. 1631 dated 28.03.2019 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1235-1242/RG/UP Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amit Khajuria**, Advocate  
.....for information and necessary action.

Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 108 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mohd Aqib Aslam**  
**S/O Mohd Aslam**  
**R/O H.No.193, Sector-1, Pamposh Colony, Janipur, Jammu**

vide Notification No. 1762 dated 30.03.2019 has been declared as Absolute/Final.

**By Order**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1227-1234/RG/LP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Aqib Aslam, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 143 of 2021/R9 Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mushtaq Ahmad Mir**  
**S/O Rafeeq Ahmad Mir**  
**R/O Gantamulla Bala, Distt. Baramulla**

vide Notification No. 829 dated 21.09.2019 has been declared as Absolute/Final.

**By Order**

(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 1519-1526/R9/UP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mushtaq Ahmad Mir, Advocate**  
.....for information and necessary action.

**Registrar (Adm.)**

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

## NOTIFICATION

No: 141 of 2021/R4 Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Subreena Altaf**  
**D/O Altaf Hussain Sheikh**  
**R/O S.K. Coloney (Azadpora) Anantnag**

vide Notification No. 803 dated 20.09.2019 has been declared as Absolute/Final.

**By Order**

*M. Yasin*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

*05/03/21*

No: 1503-1510/R4/UP Dated: 06/03/2021

*M. Yasin*  
*05/03*

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Subreena Altaf, Advocate**  
.....for information and necessary action.

*M. Yasin*  
Registrar (Adm.)

*05/03/21*

*M. Yasin*  
*05/03*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 139 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Tsering Chosdon**  
**D/O Smanla Tsering**  
**R/O Domkar, Gongma, Leh**

vide Notification No. 154 dated 18.06.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 1487 - 1494/RG/LP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Leh
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tsering Chosdon, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 138 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Taha Mohd Aijaz  
S/O Aijaz Ahmad  
R/O Railway Colony Nowgam By-Pass Nowgam, Srinagar  
A/P Noorani Colony Frestabal Pampore, Lane D near Noorani Mosue,  
Pampore, Pulwama

vide Notification No. 182 dated 18.06.2019 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1479-1486/RG/UP Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Syed Taha Mohd Aijaz, Advocate  
.....for information and necessary action.

Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 107 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Dildar Ahmed**

**S/O Gul Bahar**

**R/O P/O Nariyan opposite Govt. Middle School Rani, Rajouri**

vide Notification No. 1669 dated 29.03.2019 has been declared as Absolute/Final.

**By Order**

*(Mohammad Yasin Beigh)*  
**(Mohammad Yasin Beigh)**

**Registrar (Adm.)**

No: 1219-1226/RG/LP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dildar Ahmed**, Advocate  
.....for information and necessary action.

*(Mohammad Yasin Beigh)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 106 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Anoop Singh**  
S/O Jasmant Singh  
R/O 68, Hoochak, Pongal Pristhan Ukhral, Ramban  
A/P Block 33, Old University Campus Canal Road, Jammu

vide Notification No. 1643 dated 28.03.2019 has been declared as Absolute/Final.

**By Order**

*M. Yasin Beigh*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*05/03/21*

No: 1211-1218/RG/UP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ramban
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anoop Singh**, Advocate  
.....for information and necessary action.

*M. Yasin Beigh*  
Registrar (Adm.)  
*05/03/21*

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

## NOTIFICATION

No: 136 of 2021 / RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ishfaq Ahmad Wani**  
S/O Gh Nabi Wani  
R/O Rahmoo, Wainipora, Tehsil Rajpora, Distt. Pulwama

vide Notification No. 755 dated 19.09.2019 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1456-1463/RG/UP Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Ahmad Wani**, Advocate  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 105 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Arnab Sharma**  
**S/O Som Dutt Sharma**  
**R/O Ward No.9, Hira Nagar, Kathua**

vide Notification No. 1644 dated 28.03.2019 has been declared as Absolute/Final.

**By Order**

*M. Yasin Beigh*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1203-1210/RG/4 Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arnab Sharma, Advocate**  
.....for information and necessary action.

*M. Yasin Beigh*  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 104 of 2021/RG Dated: 06/03/2021 .

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mohd Nahiem**  
S/O Abdul Kareem  
R/O Sania, Surankote, Poonch.

vide Notification No. 1682 dated 29.03.2019 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1195-1202/RG/UP Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Nahiem**, Advocate  
.....for information and necessary action.

Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

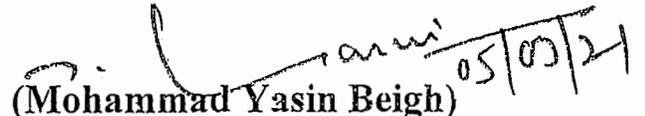
No: 134 of 2021/Rg Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Nazish Fayaz**  
**D/O Fayaz Ahmad Dar**  
**R/O Hyderpora Main Airport road near Jamia Masjid, Chanapora, Srinagar**

vide Notification No. 716 dated 19.09.2019 has been declared as Absolute/Final.

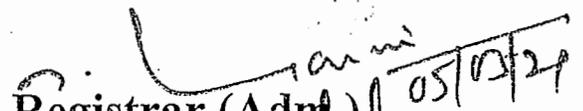
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1440 - 1447/Rg/4 Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Nazish Fayaz, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 103 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Priya Charak,**  
**D/O Kuldip Singh Charak,**  
**R/O Lane No.4 Bari Brahmana, Kartholi Dassal, Samba.**

vide Notification No. 1726 dated 30.03.2019 has been declared as Absolute/Final.

**By Order**

*M. Yasin Beigh*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*05/03/21*  
*05/03*

No: 1187-1194/RG/UP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Priya Charak, Advocate**  
.....for information and necessary action.

*M. Yasin Beigh*  
Registrar (Adm.)  
*05/03/21*  
*05/03*

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 102 of 2021/Rg Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Umer Niyaz Bhat**  
S/O Niyaz Ahmad Bhat  
R/O Mooimnabad, Lane No.9, Batmaloo, Srinagar.

vide Notification No. 36 dated 16.05.2019 has been declared as Absolute/Final.

By Order

*M. Yasin Beigh*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*05/03/21*

No: 1179-1186/Rg/UP Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umer Niyaz Bhat**, Advocate  
.....for information and necessary action.

*M. Yasin Beigh*  
Registrar (Adm.)  
*05/03/21*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 132 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Aamir Majid Shah**  
S/O Abdul Majid Shah  
R/O Hajibagh, Madni Mohalla, Budgam

vide Notification No. 909 dated 22.11.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1424-1431/RG/UP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Aamir Majid Shah, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 136 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ajaz Ahmad**  
**S/O Abdul Hamid Paul**  
**R/O Buchroo, Brother's Colony, Tehsil Chadoora, Distt. Budgam.**

vide Notification No. 907 dated 22.11.2019 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh) 05/03/21  
**Registrar (Adm.)**  
05/03

No: 1408-1415/RG/UP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajaz Ahmad, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)** 05/03/21  
05/03

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 129 of 2021 / Rg Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Safina Akhter**  
**D/O Abdul Ahad Sheikh**  
**R/O Sheikhpura Kreeri, Baramulla.**

vide Notification No. 831 Dated 21.09.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 1400-1407/Rg/HP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Safina Akhter, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 128 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Raqeeb Mushtaq**  
S/O Mushtaq Ah. Sheikh  
R/O Hand Chawalgam, Kulgam

vide Notification No. 937 dated 22.11.2019 has been declared as Absolute/Final.

**By Order**

*M. Yasin Beigh*  
(Mohammad Yasin Beigh) 05/03/21  
Registrar (Adm.)

No: 1392 - 1399/RG/UP Dated: 06/03/2021

*M. Yasin Beigh*  
05/03

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raqeeb Mushtaq**, Advocate  
.....for information and necessary action.

*M. Yasin Beigh*  
Registrar (Adm.) 05/03/21  
*M. Yasin Beigh*  
05/03

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 127 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mudasir Ahmad Bhat**  
**S/O Bashir Ahmad Bhat**  
**R/O Chandihhaar, Wanganpora, Idd Gah, Srinagar**

vide Notification No. 926 dated 22.11.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 1384-1391/RG/UP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudasir Ahmad Bhat, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

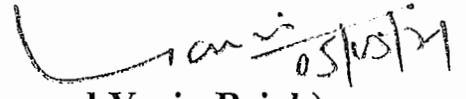
No: 126 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Shazia Akhter**  
**D/O Mohammad Yousuf Mir**  
**R/O Salia Panchalpora, Mir Pora, Tehsil Mattan, Distt. Anantnag.**

vide Notification No. 957 dated 22.11.2019 has been declared as Absolute/Final.

**By Order**

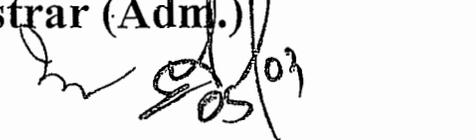
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1376-1383/RG/UP Dated: 06/03/2021

  
05/03

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Shazia Akhter, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
  
05/03

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 125 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Saleem Gul**  
**S/O Ghulam Mohd Sheikh**  
**R/O Tarathpora, Distt. Kupwara**

vide Notification No. 814 dated 20.09.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 1368-1375/RG/UP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Saleem Gul, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 124 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Nasirul Islam**  
S/O Mohammad Maqbool Magrey  
R/O Ganowpora, Magrey Mohalla, Shopian

vide Notification No. 714 dated 19.09.2019 has been declared as Absolute/Final.

By Order

*M. Yasin Beigh*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1360-1367/RG/UP Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Nasirul Islam**, Advocate  
.....for information and necessary action.

*M. Yasin Beigh*  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 123 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mohd Yaseen**  
**S/O Mehraj Ud Din Matta**  
**R/O Bilal Colony, Qammerwari, Al-Hadith Masjid, South, Srinagar**

vide Notification No. 705 dated 19.09.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 1352 - 1359/RG/UP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Yaseen**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 122 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Khushboo Majeed**  
D/O Ab Majeed Reshi  
R/O Ashaji Pora Heaven Colony, Anantnag

vide Notification No. 746 dated 19.09.2019 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1344-1351/RG/UP Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Khushboo Majeed**, Advocate  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 176 of 2021/Rg Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Dimple Bharti**

**D/O Bansi Lal Palwal**

**Vill; Bathaie Teh: mahore, Reasi, A/P H.No: 174 Rehari Colony Near Hari Mander, Bharat Nagar, Jammu.**

vide Notification No. 1667 dated 29.03.2019 has been declared as Absolute/Final.

**By Order**

*M. Yasin Beigh*  
05/03/21  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1787-1794/Rg/UP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Dimple Bharti, Advocate**  
.....for information and necessary action.

*M. Yasin Beigh*  
05/03/21  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

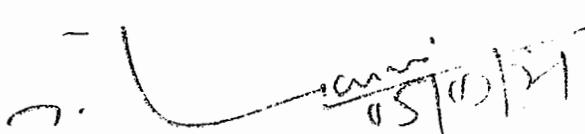
No: 174 of 2021/R9 Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Mehnaz Chowdhary**  
D/O Nayaz Ahmed  
R/O Garhi, Reasi,  
A/P Bathindi Gaziabad, Sunjwa Road C/O India Cake House, Jammu

vide Notification No.526 dated 10.07.2018 has been declared as Absolute/Final.

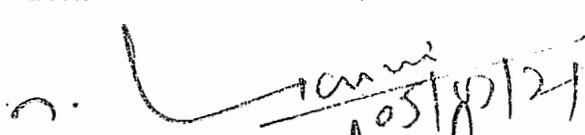
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1771-1778/R4/UP Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Mehnaz Chowdhary, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 172 of 2021/Rg Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

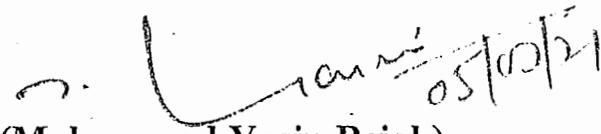
**Ms. Sapanpreet Kour**

**D/O Manjeet Singh**

**R/O Ward No. 10 H.No. 166, near BDO Office, R.S.Pura, Jammu.**

vide Notification No. 1746 dated 30.03.2019 has been declared as Absolute/Final.

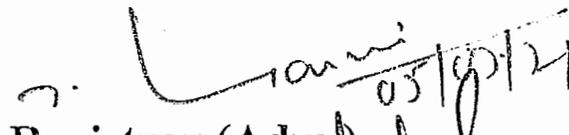
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1755-1762/Rg/UP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms.Sapanpreet kour**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 1709/2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Navneet Thakur,**  
**S/O Thakur Das Thakur,**  
**R/O H.No.253, Vill. Kashirah, Near Air Force Station, Udhampur.**

vide Notification No. 1766/30.03.2019<sup>dt.</sup> has been declared as Absolute/Final.

**By Order**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1739-1746/RG/UP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Navneet Thakur, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

*M. A. Beigh*  
06/03/21

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 168 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Saba Atiq**  
**D/O Atiq-ul-Rehman,**  
**R/O Khawaja House, Ward No. 8 Basoli, Kathua. A/P Lane No. 8.**  
**Usman Colony Bathindi, Jammu.**

vide Notification No. 1712 dated 30.03.2019 has been declared as Absolute/Final.

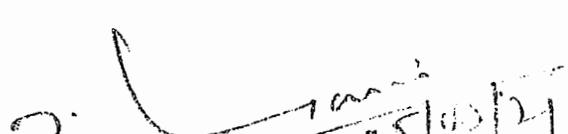
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 1723-1730/RG/UP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saba Atiq, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 166 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Naveed Mahmood Ahmad**

**S/O Ab. Gani Sofi**

**R/O H.No.35, Sector-A, Gulbahar Colony, Hyderpora, Bye-Pass, Srinagar.**

vide Notification No. 1351 dated 03.01.2019 has been declared as Absolute/Final.

**By Order**

*M. Yasin Beigh*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*In 06/03/21*

No: 1706-1713/RG/UP Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naveed Mahmood Ahmad, Advocate**  
.....for information and necessary action.

*M. Yasin Beigh*  
Registrar (Adm.)  
*In 06/03/21*

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 163 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Shashank Vasisatha**  
**S/O Braham Datt Sharma**  
**R/O 280/7, Sector-7, Channi Himmat, Jammu**

vide Notification No. 1661 dated 29.03.2019 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1682-1689/RG/LP Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shashank Vasisatha, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 161 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Ishrat Jan**  
**D/O Ab Hamid Wani**  
**R/O Umerhair, Buchpora, Umanabad Colony, Srinagar**

vide Notification No. 1329 dated 02.01.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*05/03/21*

No: 1666 - 1673/RG/UP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court District Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ishrat Jan**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*05/03/21*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 160 of 2021/Rg Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Yassir Hussain Shah,**  
**S/O Raiz Hussain Shah,**  
**R/O Hari Mohalla, Sanai, Surankote, Poonch.**

vide Notification No. 1700 dated 30.03.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 1658-1665/Rg/UP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yassir Hussain Shah, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 157 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Narender Jamwal**  
**S/O Atam Singh Jamwal**  
**R/O Jagti, Nagrotra, Jammu.**

vide Notification No. 1761 dated 30.03.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 1634-1641/RG/LP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Narender Jamwal, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 155 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Insha Bashir**  
**D/O Bashir Ahmad**  
**R/O Nalabal Nowshera, Hamdaniya Colony, Srinagar**

vide Notification No. 551 dated 07.08.2018 has been declared as Absolute/Final.

**By Order**

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1618-1625/RG/YP Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court District Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Insha Bashir**, Advocate  
.....for information and necessary action.

Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 153 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Aakriti Singh Rathore**  
D/O Rakesh Rathore  
R/O H.No.151, Raj Niwas, Poonch House, Panjtirthi, Jammu

vide Notification No.15 dated 06.04.2017 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1602-1609/RG/UP Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Aakriti Singh Rathore, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

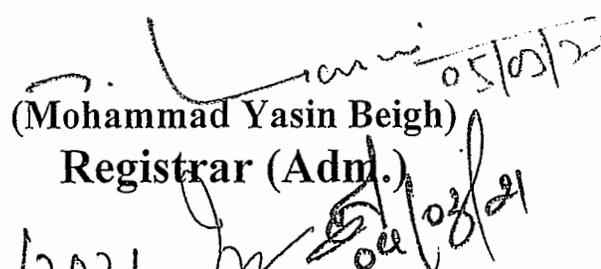
No: 151 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Neelam Kumari**  
**D/O Ushanak Chand**  
**R/O Rajwal P/O Kaleeth, Tehsil Jaourian, Akhnoor, Jammu.**

vide Notification No. 1768 dated 30.03.2019 has been declared as Absolute/Final.

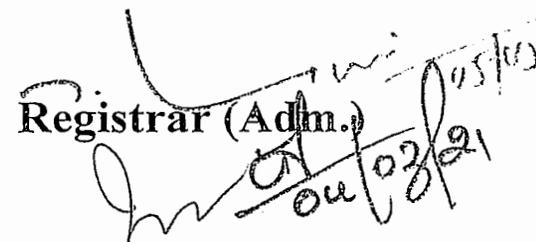
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1586-1593/RG/LP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neelam Kumari, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 180 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sonali Parihar**  
**D/O Narinder Singh Parihar**  
**R/O W.No.60 near Tiny Tots School Dokh Plaoura, Jammu**

vide Notification No. 1659 dated 29.03.2019 has been declared as Absolute/Final.

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1819-1826/RG/UP Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sonali Parihar**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

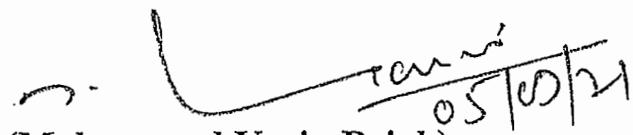
No: 177 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Nikhal Kotwal**  
S/O Mohan Lal  
R/O Village Gajoth, Tehsil Bhalla, Distt. Doda  
A/P H.No.233, Toph Sher Khania, Mehra Mohalla, Jammu

vide Notification No. 1364 dated 03.01.2019 has been declared as Absolute/Final.

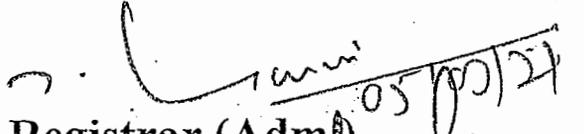
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1795-1802/RG/VP Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bhandarwah
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Nikhal Kotwal, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

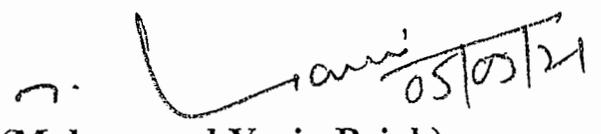
No: 175 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

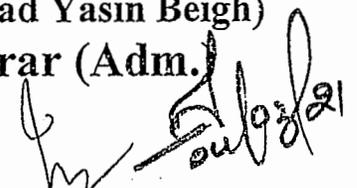
**Ms. Samreena**  
**D/O Nazir Ahmad Dar**  
**R/O Goripora, Sanath Nagar, Srinagar**

vide Notification No. 800 dated 20.09.2019 has been declared as Absolute/Final.

**By Order**

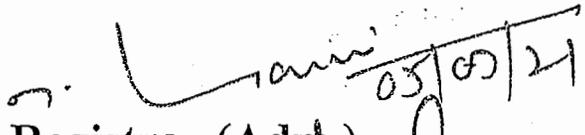
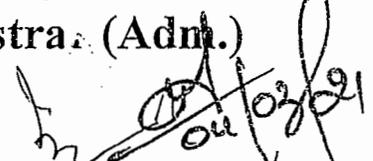
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1779-1786/RG/UP Dated: 06/03/2021

  
05/03/21

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu Srinagar for information and also keeping record of the same.
7. **Ms. Samreena**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)  
  
05/03/21

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 101 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Amir Hussain Khan Apapo**  
**S/O Gh Ali Khan Apapo**  
**R/O Wahadat Pora, Tehsil & Distt. Budgam.**

vide Notification No. 769 dated 19.09.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*(Signature)*  
05/03/21

No: 1171-1178/RG/LP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amir Hussain Khan Apapo, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*(Signature)*  
05/03/21

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 173 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Musharraf Farooq**  
**S/O Mohammad Farooq**  
**R/O H.No.F-47, Ustad Mohalla, Jammu**

vide Notification No.1336 dated 02.01.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 1763 - 1770/RG/UP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Musharraf Farooq, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 171 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Imrah Jan**  
**D/O Ghulam Mohammad Najar**  
**R/O Sath Boni Lal Bazar, Srinagar**

vide Notification No. 487 dated 10.07.2018 has been declared as Absolute/Final.

**By Order**

*Yasin*  
*05/03/21*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 1747-1754/R4/UP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court District Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Imrah Jan, Advocate**  
.....for information and necessary action.

*Yasin*  
*05/03/21*  
**Registrar (Adm.)**

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 148 of 2021/R9 Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Anum Zahoor  
D/O Zahoor Ahmed Misger  
R/O Zadi-Masjid, Safa Kadal, Srinagar-190002

vide Notification No. 125 dated 17.06.2019 has been declared as Absolute/Final.

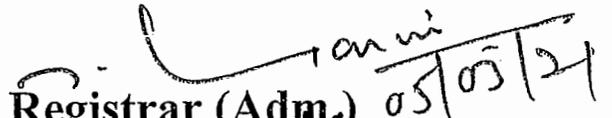
By Order

  
(Mohammad Yasin Beigh) 05/03/21  
Registrar (Adm.)

No: 1559-1566/R9/UP Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Anum Zahoor, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 05/03/21  
05/03/21

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

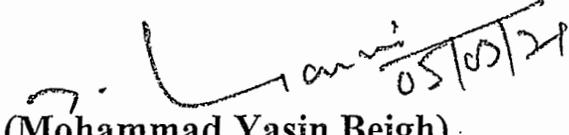
No: 169 of 2021/R9 Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Abhinandan Raina**  
S/O Bharat Bhushan Raina  
R/O 72, Rampura, Gandhi Nagar, Jammu

vide Notification No. 1625 dated 28.03.2019 has been declared as Absolute/Final.

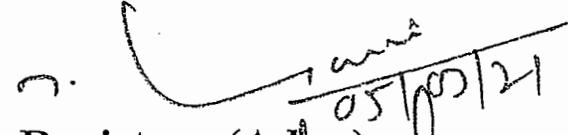
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1731-1738/R9/UP Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhinandan Raina, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

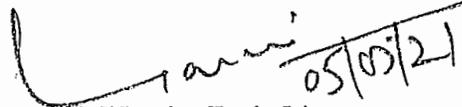
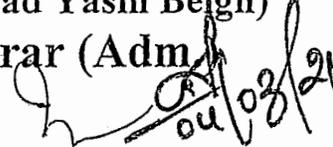
No: 167 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Zulfqar Ahmed**  
**S/O Anwar Hussain**  
**R/O Farwala P/O Palam (Rajouri)**  
**A/P Baba Jitto Hostel Jammu University, Room No.242, Jammu.**

vide Notification No. 1692 dated 07.03.2018 has been declared as Absolute/Final.

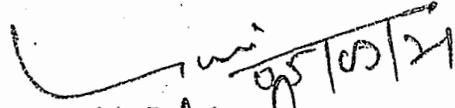
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
  
05/03/21

No: 1714 - 1721/RG/LP Dated: 06/03/2021

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1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zulfqar Ahmed, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
  
05/03/21

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 146 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Mir Farhatul Aen**  
**D/O Mukhtar Ahmad Mir**  
**R/O Uttersoo, Aminabad Chander Wadan, Tehsil Shangus, Distt. Anantnag**

vide Notification No. 859 dated 18.10.2019 has been declared as Absolute/Final.

By Order

(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1543-1550/RG/UP Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mir Farhatul Aen, Advocate**  
.....for information and necessary action.

Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

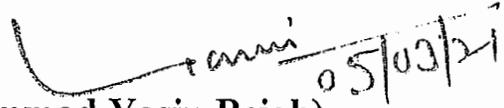
No: 144 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Naveeda Afzal**  
**D/O Afzal Khan**  
**R/O Sheeri, Tehsil & Distt. Baramulla**

vide Notification No. 718 dated .19.09.2019 has been declared as Absolute/Final.

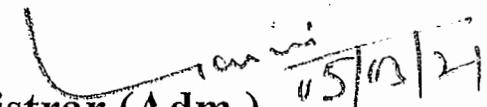
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1527 - 1534/RG/UP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Naveeda Afzal, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 142 of 2021/R9 Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ishfaq Nazir**  
**S/O Nazir Ahmad Wani**  
**R/O Narkara, Tehsil Budgam, Distt. Budgam.**

vide Notification No. 918 dated 22.11.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 1511-1518/R9/LP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Nazir, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 140 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mukesh Sharma**  
S/O Gian Chand  
R/O Village Amroh, tehsil Ram Nagar, District Udhampur

vide Notification No. 866 dated 18.10.2019 has been declared as Absolute/Final.

By Order

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1495-1502/RG/UP Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mukesh Sharma**, Advocate  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

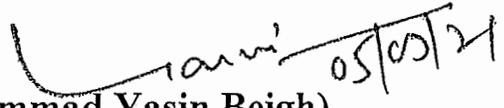
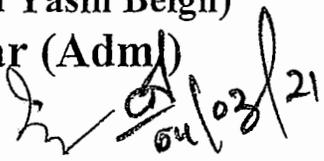
No: 164 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ashwani Kumar**  
S/O Hazara Kumar  
R/O Near Kothian (Barnai), Tehsil & Distt. Jammu

vide Notification No. 1707 dated 09.03.2018 has been declared as Absolute/Final.

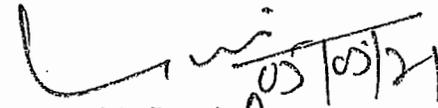
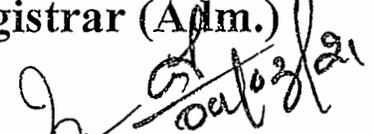
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  


No: 1690-1697/RG/LP Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ashwani Kumar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  


# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

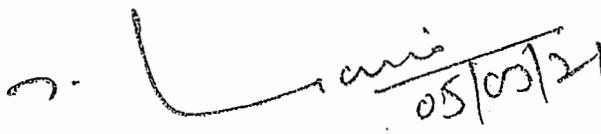
No: \_\_\_\_\_ Dated: \_\_\_\_\_

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Shazia Kousar**  
D/O Mohd Iqbal  
R/O Mangotra P.O Marmat, Doda.

vide Notification No. 506 dated 10.07.2018 has been declared as Absolute/Final.

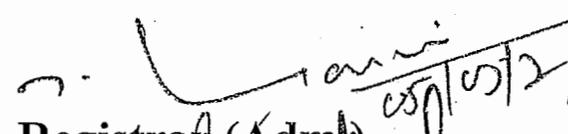
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: \_\_\_\_\_ Dated: \_\_\_\_\_

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bhandarwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bhandarwah
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shazia Kousar**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 137 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Showkat Majeed**  
**S/O Ab Majeed Bhat**  
**R/O Narkara, Bada Mohalla, Budgam**

vide Notification No. 948 dated 22.11.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*05/03/21*

No: 1471-1478/RG/14 Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Showkat Majeed, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)  
*05/03/21*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

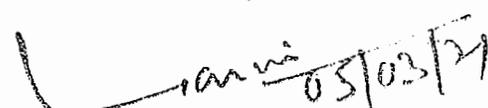
No: 135 of 2021/Rg Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Kamran Rashid**  
S/O Ab Rashid Bhat  
R/O Mandar Bagh, Tehsil South, Distt.Srinagar

vide Notification No. 828 dated 21.09.2019 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1448-1455/Rg/UP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Kamran Rashid, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  


**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 133 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Anil Khajuria**  
S/O Romesh Khajuria  
R/O Rohi Morh, Gadigarh, Tehsil & Distt. Jammu

vide Notification No. 1526 dated 02.03.2018 has been declared as Absolute/Final.

**By Order**

*M. Yasin Beigh*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1432-1439/RG/UP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Anil Khajuria**, Advocate  
.....for information and necessary action.

*M. Yasin Beigh*  
Registrar (Adm.) 05/10/21  
*M. Yasin Beigh*  
05/03

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 131 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Anisa Yousuf**  
**D/O Mohammad Yousuf**  
**R/O Branpather, Batmaloo, Srinagar**

vide Notification No. 850 dated 18.10.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 1416-1423/RG/UP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anisa Yousuf, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 159 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Karanjeet Singh**  
**S/O Krishan Singh**  
**R/O Village Ahadwaha, Tehsil & Distt. Ramban**

vide Notification No. 1515 dated 02.03.2018 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 1650 - 1657/RG/UP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ramban
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Karanjeet Singh**, Advocate  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 150 of 2021/Rg Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Altaf Hussain Ahanger**  
**S/O Ab Khaliq Ahanger**  
**R/O Tujar Sharief Zaingeer, Ahanger Mohalla, Baramulla-193201**

vide Notification No. 762 dated 19.09.2019 has been declared as Absolute/Final.

**By Order**

*M. Yasin Beigh* 05/03/21  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1575-1582/Rg/UP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Altaf Hussain Ahanger, Advocate**  
.....for information and necessary action.

*M. Yasin Beigh* 05/03/21  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 149 of 2021/R9 Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Imtiyaz Ahmad Dar**  
**S/O Habib Ullah Dar**  
**R/O Zirpora, Bijbehara, Anantnag**

vide Notification No. 126 dated 17.06.2019 has been declared as Absolute/Final.

By Order

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*05/03/21*

No: 1567-1574/R9/UP Dated: 06/03/2021  
*05/03*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Imtiyaz Ahmad Dar, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)  
*05/03/21*

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

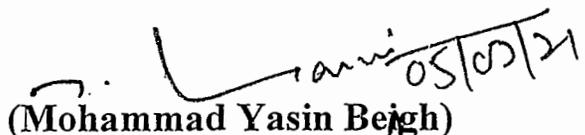
No: 158 of 2021/R9 Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Varun Sharma**  
**S/O Surinder Kumar**  
**R/O H.No.3, Near Govts Quarters, main stop Janipur, Jammu.**

vide Notification No. 1697 dated 30.03.2019 has been declared as Absolute/Final.

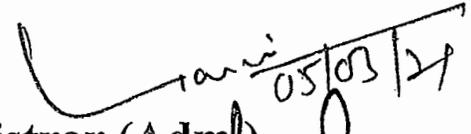
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm)

No: 1642-1649/R9/LP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Varun Sharma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 147 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Burjeena Hameed**  
D/O Abdul Hameed Dar  
R/O Gogjigund, Tulamulla, Ganderbal.

vide Notification No. 785 dated 19.09.2019 has been declared as Absolute/Final.

By Order

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1551-1558/RG/LP Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, *Ganderbal.*
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Burjeena Hameed, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 145 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mujtaba Hussain Parray.**  
**S/O Gh Hussain Parray**  
**R/O Jawahar Pora, Narbal, Magam Budgam**

vide Notification No. 706 dated 19.09.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

*05/03/21*

*(Signature)*  
*05/03*

No: 1535 - 1542/RG/HP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mujtaba Hussain Parray, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)

*05/03/21*

*(Signature)*  
*05/03*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

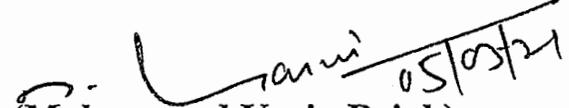
No: 156 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Usman Ahmed Mir**  
**S/O Mohd Sharief**  
**R/O Chhatral, tehsil Mendhar, Distt. Poonch**

vide Notification No. 158 dated 18.06.2019 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1626 - 1633/RG/UP Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Usman Ahmed Mir, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

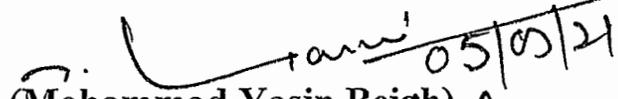
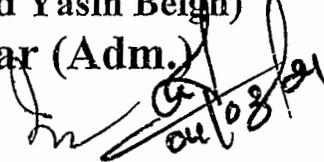
No: 154 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Jagdeep Kour,**  
D/O Om Prakash,  
R/O Vill. Kalyanpur, P.O Kanachak, Marh, Jammu.

vide Notification No. 1717 dated 30.03.2019 has been declared as Absolute/Final.

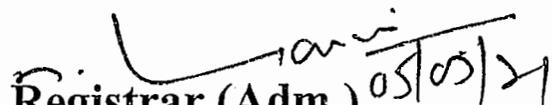
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
  
05/03/21

No: 1610-1617/RG/UP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jagdeep Kour, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
05/03/21

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 152 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Rigzin Dolker**  
**D/O Tsering Punchok**  
**R/O Charasa Nubra, Leh Ladakh**  
**A/P H.No.191, Patel Nagar, Talab Tillo, Jammu**

vide Notification No. 1711 dated 30.03.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 1594-1601/RG/UP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Leh
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rigzin Dolker, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 270 of 2021/RG Dated: 17/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Aarizoo Maqbool**  
**D/O Mohammad Maqbool Dar**  
**R/O Gowherpora, Tehsil Chadoora, Distt. Budgam**

vide Notification No. 23 dated 16.05.2019 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3580-87/RG/LP Dated: 17/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Budgam
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Aarizoo Maqbool, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

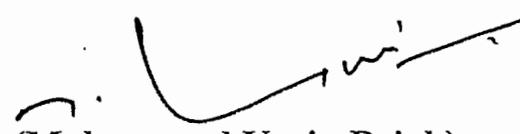
No: 222 of 2021/RG Dated: 08.3.2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Imran Javaid Najar**  
**S/O Javaid Ahmad Najar**  
**R/O Sarnal Payeen, Najar Mohalla, Anantnag**

vide Notification No. 754 dated 19.09.2019 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2385-2392/RG/LP Dated: 08-3-2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Imran Javaid Najar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

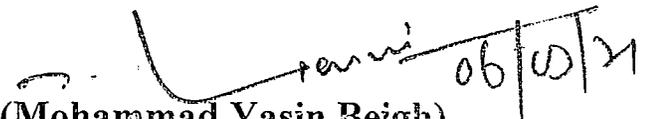
No: 255 of 2021/RG Dated: 10/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sumyla Kiran**  
D/O Manzoor Hussain Sheikh  
R/O poochal, kishtwar H.No 100 cheehar kishtwar.  
A/P Ward No.62, Chib Mohalla near Coventry Scholars School,  
Chinore, Jammu.

vide Notification No. 1658 dated 29.03.2019 has been declared as Absolute/Final.

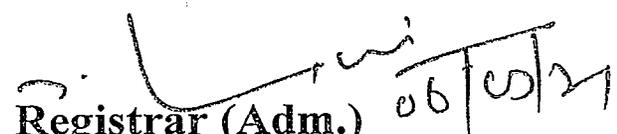
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2947-2954/RG/LP Dated: 10/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sumyla Kiran**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 06/03/21

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 253 of 2021/RG Dated: 10/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Raes Un Nissa**

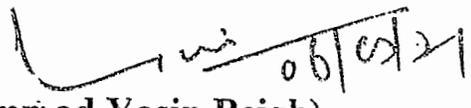
**D/O Ab Salam Bhat**

**R/O Nehama, D.H. Pora, Tehsil & Distt. Kulgam**

**A/P House no.24, sec 3B, GTB Nagar, polly Hills Estates, channi Rama, jammu.**

Vide Notification No. 146 dated 18.06.2019 has been declared as Absolute/Final.

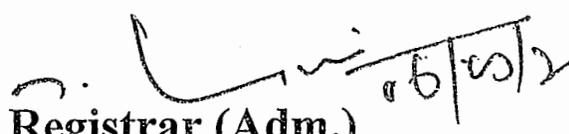
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2931-2938/RG/UP Dated: 10/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kulgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Raes Un Nissa, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

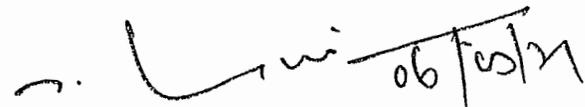
No: 251 of 2021/RG Dated: 10/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Naseer Ahmad Sheikh**  
**S/O Ab Majid Sheikh**  
**R/O Kawoosa Khalisa, Moh. Gola Pora, Town Narbal, Budgam**

vide Notification No. 80 dated 17.06.2019 has been declared as Absolute/Final.

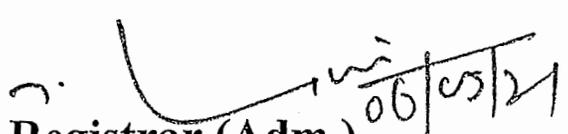
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 2914-2921/RG/UP Dated: 10/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Naseer Ahmad Sheikh, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 249 of 2021 / Rg Dated: 10/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Aiman Mukhtar Bhat**  
**D/O Mukhtar Ahmad Bhat**  
**R/O Natipora, Dilroz Colony, Nowgam, Srinagar**

vide Notification No. 116 dated 17.06.2019 has been declared as Absolute/Final.

**By Order**

*M. Yasin* 08/03/21  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 2898-2905 / Rg / LP Dated: 10/03/2021

*Yasin*  
6/3/21

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Aiman Mukhtar Bhat, Advocate**  
.....for information and necessary action.

*M. Yasin* 06/03/21  
**Registrar (Adm.)**

*Yasin*  
6/3/21

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 246 of 2021/RG Dated: 10/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sakeena Nazir**  
**D/O Nazir Ahmad Bhat**  
**R/O Mehdi Colony, Budgam.**

vide Notification No. 170 dated 18.06.2019 has been declared as Absolute/Final.

**By Order**

*M. Yasin Beigh* 06/03/21  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2874-2881/RG/UP Dated: 10/03/2021

*6/3/21*

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Sakeena Nazir, Advocate**  
.....for information and necessary action.

*M. Yasin Beigh* 06/03/21  
Registrar (Adm.)  
*6/3/21*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

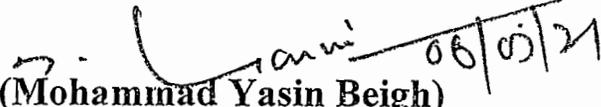
No: 244 of 2021/RG Dated: 10/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Iram Bashir  
D/O Late Bashir Ahmad Khan  
R/O Hamdania Colony, Sector No.7, Bemina, Srinagar-190018

vide Notification No. 127 dated 17.06.2019 has been declared as Absolute/Final.

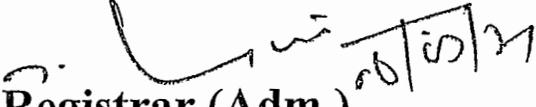
**By Order**

  
(Mohammad Yasin Beigh) 06/03/21  
**Registrar (Adm.)**

No: 2858-2865/RG/UP Dated: 10/03/2021 

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Iram Bashir, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)** 06/03/21  


**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

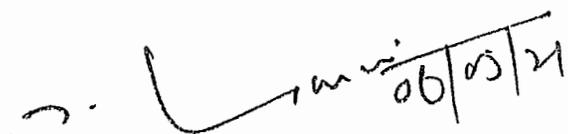
No: 240 of 2021/RG Dated: 18/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Nuzhat Hamid**  
**D/O Ab Hamid Kaboo**  
**R/O Seer Jagir, Tehsil Sopore, Distt. Baramulla**

vide Notification No. 1636 dated 12.03.2020 has been declared as Absolute/Final.

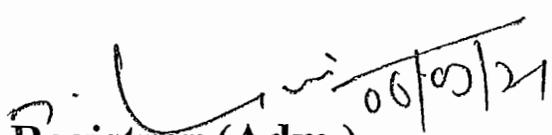
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 2826-2833/RG/LP Dated: 10/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Nuzhat Hamid, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

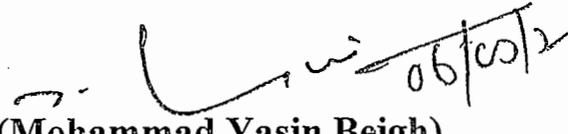
No: 237 of 2021/RG Dated: 10/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sobyia Jan**  
**D/O Abdul Hamid Daga**  
**R/O Humhama New Airport Road, Sofi Mohalla, Budgam.**

vide Notification No. 1691 dated 16.03.2020 has been declared as Absolute/Final.

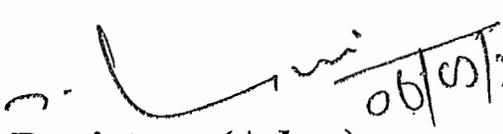
**By Order**

  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 2734 - 2741/RG/VP Dated: 10/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Sobyia Jan, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

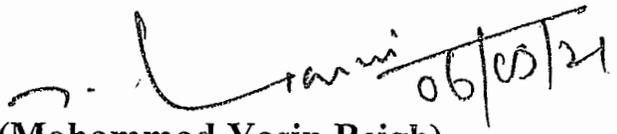
No: 235 of 2021/RG Dated: 10/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Reyazul Hassan**  
**S/O Gulam Hassan Ganaie**  
**R/O Brane Nishat, Ganie Mohalla Tehsil Khanyar, Distt. Srinagar**

vide Notification No. 1680 dated 16.03.2020 has been declared as Absolute/Final.

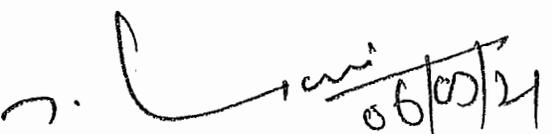
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 2718-2725/RG/LP Dated: 10/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Reyazul Hassan, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

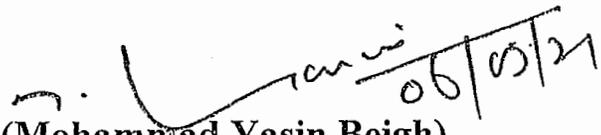
No: 233 of 2021/RG Dated: 10/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Heemal Sultan**  
**D/O Dinesh Sultan**  
**R/O 40/B, Extension, Karan Nagar, Tehsil & Distt. Jammu**

vide Notification No. 1771 dated 08.05.2020 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 2702-2709/RG/LP Dated: 10/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Heemal Sultan, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 230 of 2021/RG Dated: 10/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Nowreen Maqbool Mir**  
**D/O Mohd Maqbool Mir**  
**R/O Ranipora, Mir Mohalla, Tehsil Kakapora, Distt. Pulwama**

vide Notification No. 1645 dated 12.03.2020 has been declared as Absolute/Final.

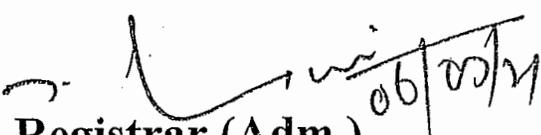
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 2678-2685/RG/UP Dated: 10/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Nowreen Maqbool Mir, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

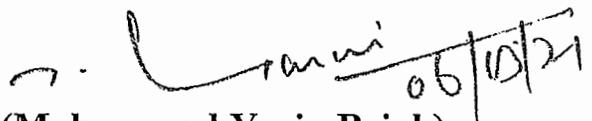
No: 229 of 2021/RG Dated: 10/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Punika**  
**D/O Vijay Kumar Malhotra**  
**R/O H.No.200, Resham Ghar Colony, Jammu**

vide Notification No. 1638 dated 12.03.2020 has been declared as Absolute/Final.

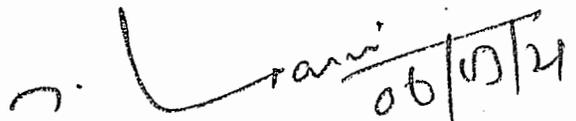
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2670 - 2677/RG/LP Dated: 10/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Punika**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

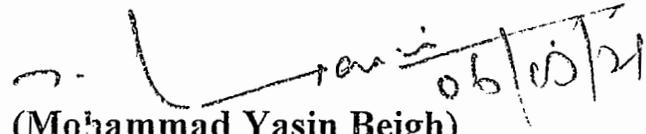
No: 228 of 2021/RG Dated: 10/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Naveed Riaz**  
**S/O Riaz Ahmad Shah**  
**R/O Tarabal Nawa Kadal, Tehsil Eid Gah, District Srinagar**

vide Notification No. 108 dated 22.10.2020 has been declared as Absolute/Final.

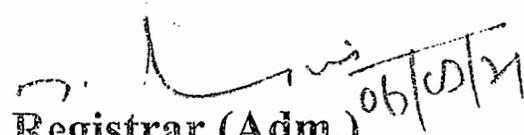
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2662-2669/RG/LP Dated: 10/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Naveed Riaz, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

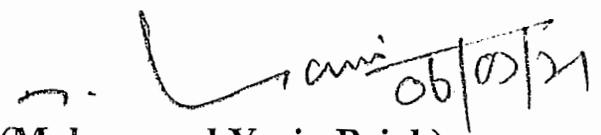
No: 227 of 2021/RG Dated: 10/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mueed Ul Islam Shah**  
S/O Jameel Ahmed Shah  
R/O Shaheen-I-Nishat, near Police Station, Brane Nishat,  
Srinagar

vide Notification No. 1774 dated 08.05.2020 has been declared as Absolute/Final.

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2654-2661/RG LP Dated: 10/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Mueed Ul Islam Shah, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

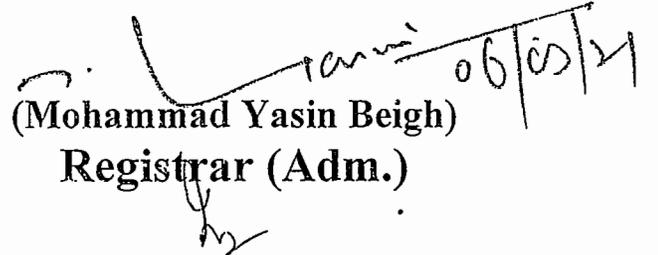
No: 226 of 2021/RG Dated: 10/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Naseer Ahmad Dar**  
S/O Mohd Yousuf Dar  
R/O Berigam, Mukhdampora, Berigam, Tehsil Devsar, Distt. Kulgam.

vide Notification No. 1770 dated 08.05.2020 has been declared as Absolute/Final.

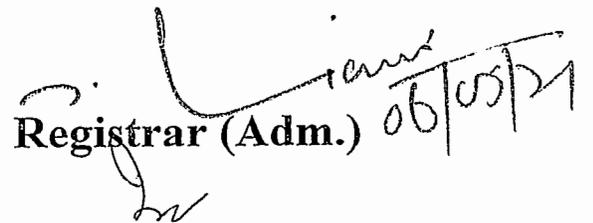
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2646-2653/RG/LP Dated: 10/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Naseer Ahmad Dar**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 06/05/21

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

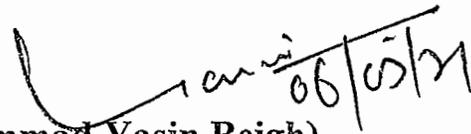
No: 254 of 2021/R4 Dated: 10/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Uzma Bashir**  
**D/O Bashir Ahmad Bhat**  
**R/O Brientis Batapora, Tehsil & Distt. Anantnag**

vide Notification No. 963 dated 22.11.2019 has been declared as Absolute/Final:

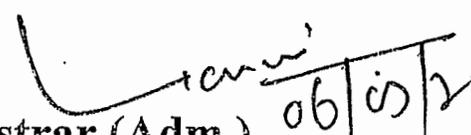
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2939 - 2946/RG/LP Dated: 10/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Uzma Bashir**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 06/05/21

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 252 of 2021/RG Dated: 10/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

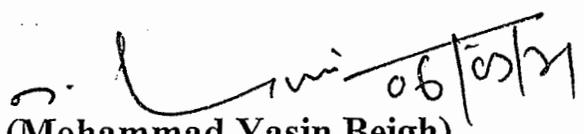
**Ms. Saamiya**

**D/O Abdul Majid Hangi**

**R/O Qammarwari, near Shah Cinema, Tehsil South, Distt. Srinagar**

vide Notification No. 953 dated 22.11.2019 has been declared as Absolute/Final.

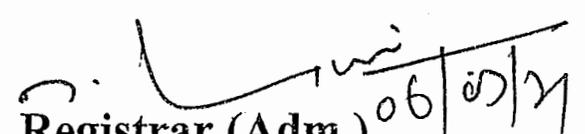
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2923 - 2936/RG/UP Dated: 10/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar,
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, High Court Bar Association, Srinagar,
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Saamiya, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 250 of 2021/R9 Dated: 10/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

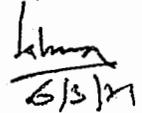
**Mr. Irfan Hussain**  
S/O Ab Aziz Kumar  
R/O Chara-I-Sharief, Nowhar, Budgam

vide Notification No. 89 dated 17.06.2019 has been declared as Absolute/Final.

By Order

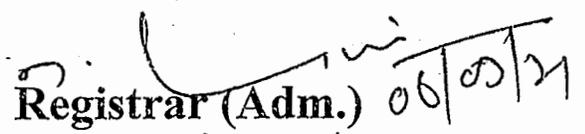
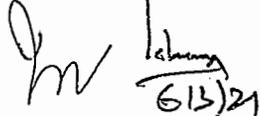
  
(Mohammad Yasin Beigh) 06/03/21  
Registrar (Adm.)

No: 2906-2913/R9/UP Dated: 10/03/2021

  
6/3/21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Hussain**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 06/03/21  
  
6/3/21

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 248 of 2021/RG Dated: 10/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Sahil Raja Lone,**  
S/O Ghulam Rasool Lone,  
R/O Gagrian, Mandi Poonch,  
A/P Flat No.3 Nishat Apartment, Mecca Hills, Bathindi, Jammu.

vide Notification No. 39 dated 16.05.2019 has been declared as Absolute/Final.

By Order

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*(Signature)* 06/05/21  
*(Signature)* 6/3/21

No: 2890-2897/RG/UP Dated: 10/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi:
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Raja Lone, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.) 06/05/21  
*(Signature)* 6/3/21

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

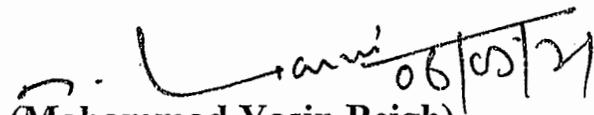
No: 245 of 2021/RG Dated: 10/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Itinder Singh**  
**S/O Amrik Singh**  
**R/O Main Bazar, Tehsil Kalakote, Distt. Rajouri**

vide Notification No. 1718 dated 30.03.2019 has been declared as Absolute/Final.

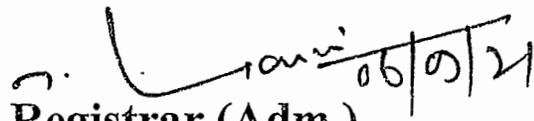
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 2866 - 2873/RG/4 Dated: 10/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Itinder Singh**, Advocate  
.....for information and necessary action.

  
**Registrar (Adm.)**

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

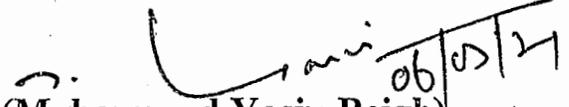
No: 243 of 2021/RG Dated: 10/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Uzma Bashir**  
**D/O Bashir Ahmad Kabu**  
**R/O Gonipora, Tehsil Handwara, Distt. Kupwara**

vide Notification No. 1668 dated 16.03.2020 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 2850-2857/RG/UP Dated: 10/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Uzma Bashir, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

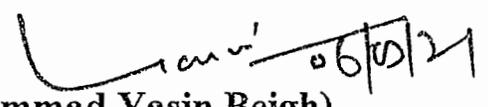
No: 241 of 2021/RG Dated: 16/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Umar Javed**  
**S/O Javed Iqbal**  
**R/O W.No.7, Batote, Tehsil Batote, District Ramban**

vide Notification No. 133 dated 22.10.2020 has been declared as Absolute/Final.

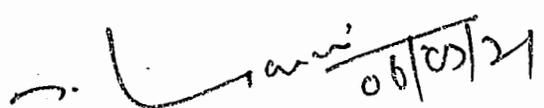
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2834-2841/RG/UP Dated: 16/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ramban
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Umar Javed, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

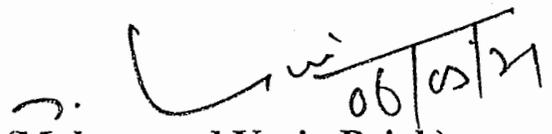
No: 239 of 2021/RG Dated: 10/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Owais Majeed**  
S/O Abdul Majeed Malik  
R/O Guloora, Mominabad, Tehsil Langate, Distt. Kupwara

vide Notification No. 1643 dated 12.03.2020 has been declared as Absolute/Final.

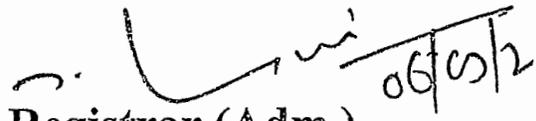
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2818-2825/RG/UP Dated: 10/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Owais Majeed, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

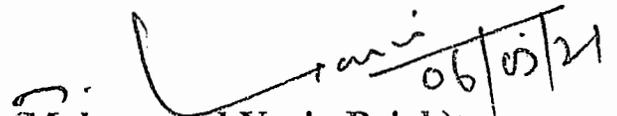
No: 238 of 2021/RG Dated: 10/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Neelofar Ara  
D/O Fayaz Ahmad Mir  
R/O Badkote Machipora, Tehsil Handwara, Distt. Kupawara

vide Notification No. 1646 dated 12.03.2020 has been declared as Absolute/Final.

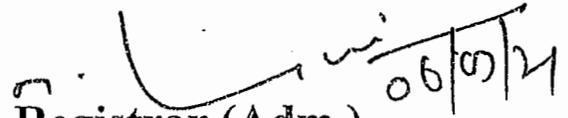
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2810 - 2817/RG LP Dated: 10/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. Ms. Neelofar Ara, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

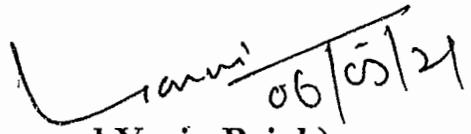
No: 236 of 2021/RG Dated: 10/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Nazia Nabi**  
**D/O Gh Nabi Mir**  
**R/O Malyarpora Gousia Colony, Baramulla**  
**A/P Gousia Colony, Lane-6, Sheikh-Ul Alam, Baramulla**

vide Notification No. 1652 dated 12.03.2020 has been declared as Absolute/Final.

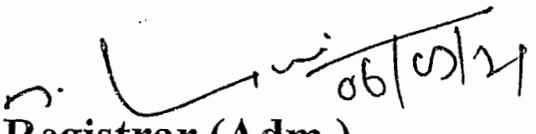
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 2726-2733/RG <sup>UP</sup> Dated: 10/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Nazia Nabi, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

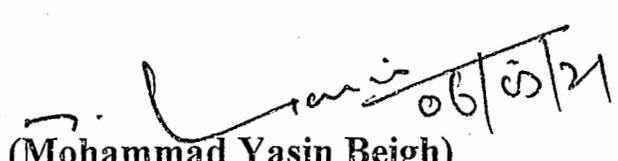
No: 234 of 2021 / RG Dated: 10/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Poonam Preet Kour**  
**D/O Kulwant Singh**  
**R/O Near Ramdas Public School, Digiana, Jammu**

vide Notification No. 1618 dated 12.03.2020 has been declared as Absolute/Final.

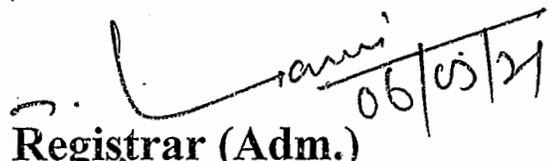
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 2710-2717 / RG / LP Dated: 10/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Poonam Preet Kour, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 231 of 2021/RG Dated: 10/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

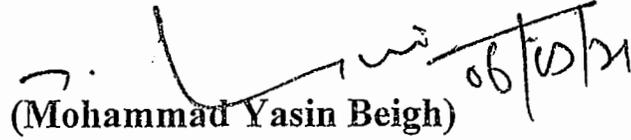
**Ms. Tabia Fatima**

**D/O Hakim Nisar**

**R/O Baghwanpora, Lal Bazar, Tehsil Srinagar (North), Distt. Srinagar**

vide Notification No. 1689 dated 16.03.2020 has been declared as Absolute/Final.

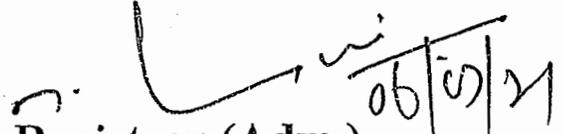
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 2686-2693/RG/LP Dated: 10/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Tabia Fatima, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 281 of 2021/RG Dated: 17/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Imteyaz Rashid Bhat**

**S/O Abdul Rashid Bhat**

**R/O Hajinar, Bhat Mohalla, Tehsil Karnah, Distt. Kupwara.**

vide Notification No. 790 dated 19.09.2019 has been declared as Absolute/Final.

**By Order**

*M. Yasin* 06/03/21  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 3668-3675/RG/LP Dated: 17/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Imteyaz Rashid Bhat, Advocate**  
.....for information and necessary action.

*M. Yasin* 06/03/21  
**Registrar (Adm.)**

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

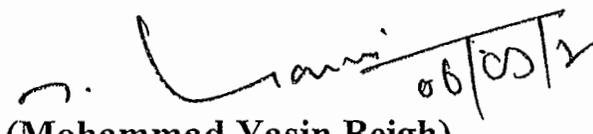
No: 278 of 2021/Rh Dated: 17/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Minakshi Baru,**  
**D/O Ravi Kumar Baru**  
**R/O Plot No. 75, Resham Ghar Colony, Jammu.**

vide Notification No. 1680 dated 29.03.2019 has been declared as Absolute/Final.

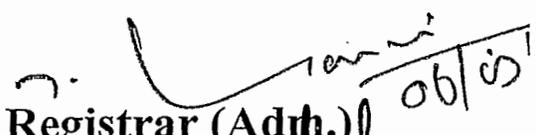
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3644-3651/RG/LP Dated: 17/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Minakshi Baru,, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

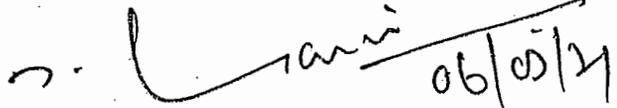
No: 275 of 2021/RG Dated: 17/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Mehak Mushtaq**  
**D/O Bakshi Mushtaq Ahmad**  
**R/O Gopalpora, Mattan, Khurad, Anantnag**

vide Notification No. 707 dated 19.09.2019 has been declared as Absolute/Final.

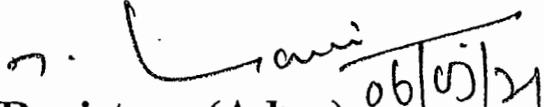
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 3620-27/RG/LP Dated: 17/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Mehak Mushtaq, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

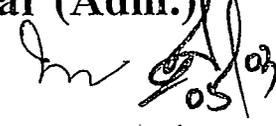
No: 282 of 2021/Rh Dated: 17/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sheeba Yousuf Bhat**  
**D/O Mohmed Yousuf Bhat**  
**R/O Iqra Colony Bemina near new Tiny Bud School Lane-3, Sub Lane-5, Srinagar**

vide Notification No. 180 dated 18.06.2019 has been declared as Absolute/Final.

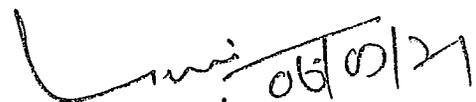
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
  
05/03

No: 3676-3683/RG/LP Dated: 17/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Sheeba Yousuf Bhat, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
  
05/03

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 280 of 2021/RG Dated: 17/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Marjeena Manzoor**  
**D/O Manzoor Ahmad Hajam**  
**R/O Hilalabad Taingpora, Sumbal, Sonawari, Bandipora.**

vide Notification No. 82 dated 17.06.2019 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3660-67/RG/LP Dated: 17/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Marjeena Manzoor, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 277 of 2021/RG Dated: 17/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Parveez Ahmad War**  
**S/O Bashir Ahmad War**  
**R/O War Mohalla, Sadakadal A/P Mount View Lane Faizul Ul Haq Colony, Batapora, Hazratbal, Srinagar**

vide Notification No. 722 dated 19.09.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*06/05/21*  
*05/03*

No: 3636-3643/RG/LP Dated: 17/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Parveez Ahmad War, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*06/03/21*  
*05/03*

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

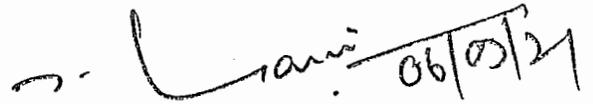
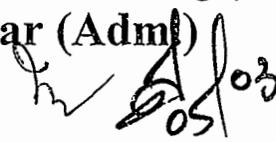
No: 276 of 2021/RG Dated: 17/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Manzoor Ahmad Tantry**  
**S/O Ab Rashid Tantry**  
**R/O Midoora, Awantipora, Distt. Pulwama**

vide Notification No. 738 dated 19.09.2019 has been declared as Absolute/Final.

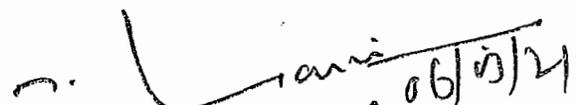
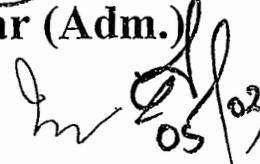
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  


No: 3628-3635/RG/LP Dated: 17/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Pulwama
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Manzoor Ahmad Tantry, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  


**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

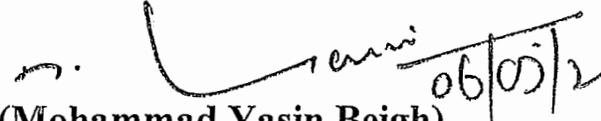
No: 273 of 2021/RG Dated: 17/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Arshad Maqbool Dar**  
**S/O Haji Mohammad Maqbool Dar**  
**R/O Humhama New Airport Road, Vision Public School, Distt. Budgam**

vide Notification No. 904 dated 22.11.2019 has been declared as Absolute/Final.

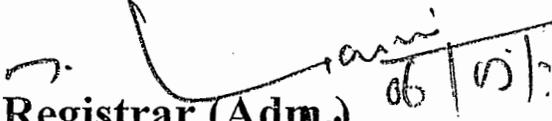
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3604-3611/RG/LP Dated: 17/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Budgam
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Arshad Maqbool Dar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

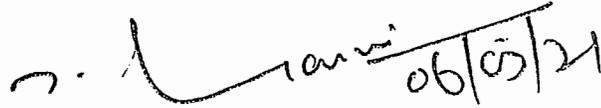
No: 272 of 2021/RG Dated: 17/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Durakshan Ramzan**  
D/O Mohammad Ramzan Gojree  
R/O Pattan Malpora, Baramulla

vide Notification No. 784 dated 19.09.2019 has been declared as Absolute/Final.

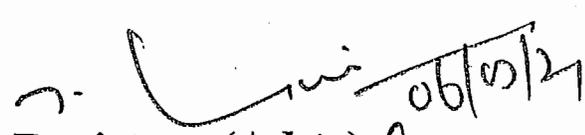
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3596-3603/RG/CP Dated: 17/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Baramulla
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Durakshan Ramzan, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

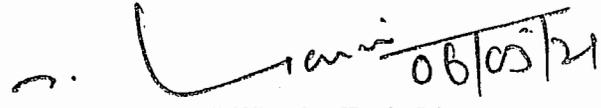
No: 271 of 2021/RG Dated: 17/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

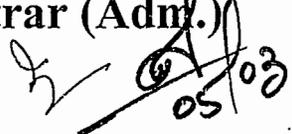
**Ms. Umaima Hanief Wani**  
**D/O Mohd Hanief Wani**  
**R/O Old HMT Road Mustafa Abad Zainakote, Srinagar**

vide Notification No. 964 dated 22.11.2019 has been declared as Absolute/Final.

**By Order**

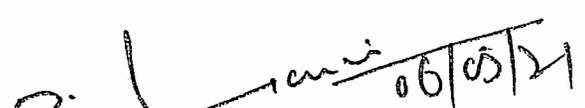
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

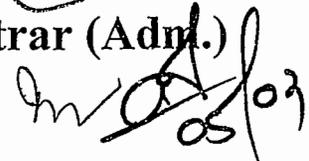
No: 3588-95/RG/LP Dated: 17/03/2021

  
05/03

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Umaima Hanief Wani, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

  
05/03

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

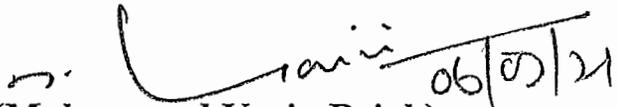
No: 269 of 2021/RG Dated: 17/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Adil Bashir Koul**  
**S/O Bashir Ahmad Koul**  
**R/O Wandhama, Bye-Pass Mohalla, Tehsil Lar, Distt. Ganderbal**

vide Notification No. 849 dated 18.10.2019 has been declared as Absolute/Final.

**By Order**

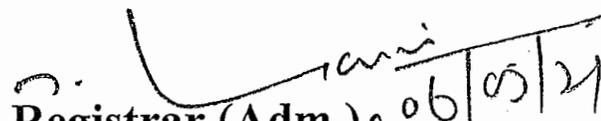
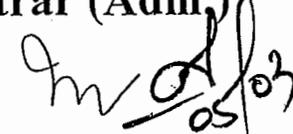
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3572-79/RG/LP Dated: 17/03/2021

  
05/03

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ganderbal
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Adil Bashir Koul, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
  
05/03

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 267 of 2021/R6 Dated: 17/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Raies Rashid**  
**S/O Ab Rashid**  
**R/O Harwan, Kuthoo Mohalla, Srinagar**

vide Notification No. 728 dated 19.09.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)* 06/03/21  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**  
*(Signature)* 05/03

No: 3556-63/R6/LP Dated: 17/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Raies Rashid, Advocate**  
.....for information and necessary action.

*(Signature)* 06/03/21  
**Registrar (Adm.)**  
*(Signature)* 05/03

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 266 of 2021/Rh Dated: 17/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Rayees Bashir**  
**S/O Bashir Ahmad Dar**  
**R/O Qasbayar, Dangarpora, Tehsil Rajpora, Distt. Pulwama**

vide Notification No. 796 dated 20.09.2019 has been declared as Absolute/Final.

By Order

*M. Yasin* 06/05/21  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3548-55/RG/LP Dated: 17/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Rayees Bashir, Advocate**  
.....for information and necessary action.

*M. Yasin* 06/05/21  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 265 of 2021/RG Dated: 17/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Nargis Rashid**  
**D/O Ab Rashid Sheikh**  
**R/O Zaina Pora, Shopian**

vide Notification No. 935 dated 22.11.2019 has been declared as Absolute/Final.

**By Order**

*M. Yasin Beigh*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

*06/05/21*

*05/03*

No: 3540-47/RG/LP Dated: 17/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Shopian
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Nargis Rashid, Advocate**  
.....for information and necessary action.

*M. Yasin Beigh*  
Registrar (Adm.)

*06/05/21*

*05/03*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)  
\* \* \*

**NOTIFICATION**

No: 264 of 2021/R6 Dated: 17/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Dawood Amin**  
**S/O Mohammad Amin Bhat**  
**R/O Hari-Parigam, Tral, Tehsil Awantipora, Distt. Pulwama**

vide Notification No. 958 dated 22.11.2019 has been declared as Absolute/Final.

By Order

*M. Yasin Beigh*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*06/03/21*

No: 3532-39/RG/LP Dated: 17/03/2021

*M. Yasin Beigh*  
*05/03*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Dawood Amin, Advocate**  
.....for information and necessary action.

*M. Yasin Beigh*  
Registrar (Adm.)  
*06/03/21*  
*M. Yasin Beigh*  
*05/03*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

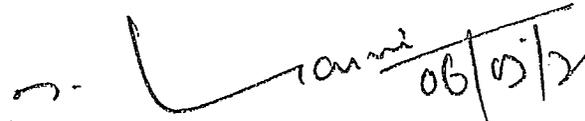
No: 263 of 2021/RG Dated: 17/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Nighat Amin**  
**S/O Mohammad Amin**  
**R/O H.No. 125 Haji Abad Colony, Bemina, Srinagar**

vide Notification No. 883 dated 18.10.2019 has been declared as Absolute/Final.

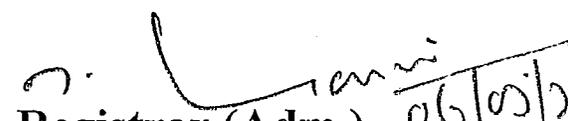
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3524-31/RG/LP Dated: 17/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Nighat Amin, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 262 of 2021/RG Dated: 17/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Naseer Ahmad Khan**  
**S/O Gh. Mohd Khan**  
**R/O Narkara, Khan Mohalla, Budgam.**

vide Notification No. 932 dated 22.11.2019 has been declared as Absolute/Final.

**By Order**

*M. Yasin* 06/05/21  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 35/4-21/RG/LP Dated: 17/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
6. **Mr. Naseer Ahmad Khan, Advocate**  
.....for information and necessary action.

*M. Yasin* 06/05/21  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 261 of 2021/R4 Dated: 17/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Shaheena Ali**  
**D/O Ali Mohd Ganaie**  
**R/O Kurhama Ganderbal Eid Gah Mohalla, Tehsil Wakura, Distt. Ganderbal A/P Kuestoo Ripora Hakeem Gund, Ganderbal**

vide Notification No. 941 dated 22.11.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)* 06/03/21  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 3506-13/RG/LP Dated: 17/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ganderbal
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Shaheena Ali, Advocate**  
.....for information and necessary action.

*(Signature)* 06/03/21  
**Registrar (Adm.)**

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 266 of 2021/R6 Dated: 17/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Adil Jamal**  
S/O Mohd Jamal Najar  
R/O Kralpora, Hariwatnoo, Tangmarg, Baramulla

vide Notification No. 898 dated 22.11.2019 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3497-3505/R6/17 Dated: 17/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Adil Jamal, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

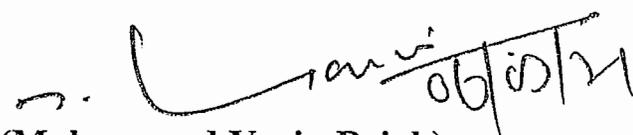
No: 259 of 2021/RG Dated: 17/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ankit Dogra,**  
**S/O Anil Dogra,**  
**R/O Bhaiya, Hiranagar, Kathua.**

vide Notification No. 1635 dated 28.03.2019 has been declared as Absolute/Final.

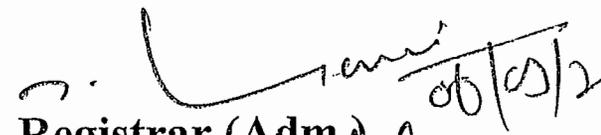
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 3489-96/RG/LP Dated: 17/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Ankit Dogra, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

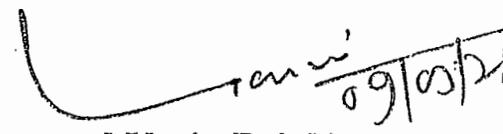
No: 258 of 2021/RG Dated: 17/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Faizan Ul Haq Mattoo**  
**S/O Manzoor Ahmad Mattoo**  
**R/O Ferozpora, Tangmarg, New Colony, Baramulla**

vide Notification No. 130 dated 17.06.2019 has been declared as Absolute/Final.

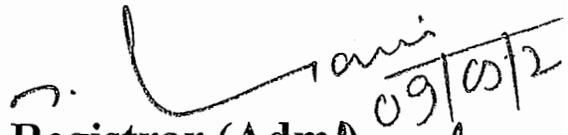
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3481-88/RG/CP Dated: 17/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Baramulla
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Faizan Ul Haq Mattoo, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## NOTIFICATION

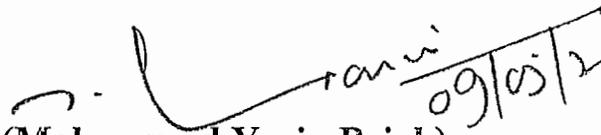
No: 257 of 2021/RG Dated: 17/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Aqiba Iqbal**  
**D/O Mohd Iqbal Khanday**  
**R/O Nipora, Hergam, Distt. Anantnag-192101**

vide Notification No. 117 dated 17.06.2019 has been declared as Absolute/Final.

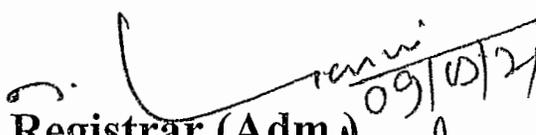
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 3473-80/RG/LP Dated: 17/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same
7. **Ms. Aqiba Iqbal, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

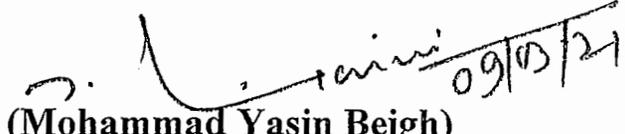
No: 256 of 2021/RG Dated: 17/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Shazia Majed**  
**D/O Abdul Majeed Khan**  
**R/O Dildar, Karnaha, Thesil Tangdor Distt. Kupwara**  
**A/P Sangri Colony, Bhat Mohalla, Baramulla**

vide Notification No. 815 dated 20.09.2019 has been declared as Absolute/Final.

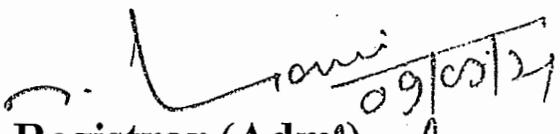
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3465-72/RG/LP Dated: 17/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Shazia Majed, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 193 of 2021/Rg Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Shreya Sawhney**

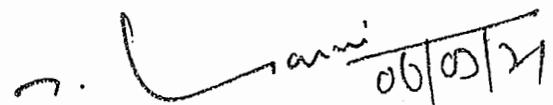
**D/O Sudesh Sawhney**

**R/O H.No.130, Bakshi Nagar near Geeta Mandir, Tehsil & Distt. Jammu**

**A/P H.No.78, J.K. Colony, BSF Top Paloura, Jammu**

vide Notification No. 1201 dated 10.01.2020 has been declared as Absolute/Final.

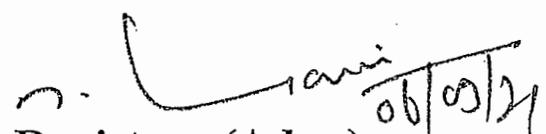
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 2137-2144/Rg/UP Dated: 08/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Shreya Sawhney, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

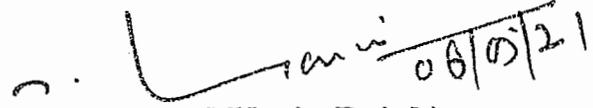
No: 194 of 2021/RG Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Fayaz Ahmad Mir**  
**S/O Ab Gani Mir**  
**R/O Poshpora, Babagund, Tehsil Trehgam, Distt. Kupwara**

vide Notification No. 1025 dated 09.01.2020 has been declared as Absolute/Final.

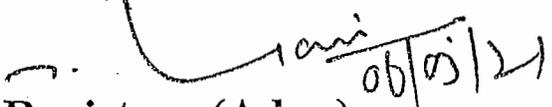
**By Order**

  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 2145 - 2152/RG/LP Dated: 08/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Fayaz Ahmad Mir, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

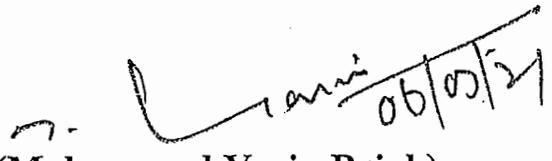
No: 195 of 2021/R9 Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Saima Shaheen**  
**D/O Ahmadullah Najar**  
**R/O Bonpora, Waghama, Bijbehara, Anantnag**

vide Notification No. 813 dated 20.09.2019 has been declared as Absolute/Final.

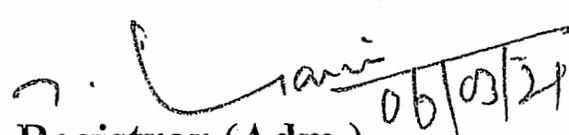
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2153 - 2160/R9/UP Dated: 08/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Saima Shaheen**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 08/03/21

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

## NOTIFICATION

No: 196 of 2021/RG Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Iffat Jan**

**D/O Gulam Nabi Mir**

**R/O Malla Bagh Naseem Bagh, Tehsil Hazratbal, Distt. Srinagar**

vide Notification No. 818 dated 20.09.2019 has been declared as Absolute/Final.

**By Order**

*M. Yasin Beigh*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2161 - 2168/RG/LP Dated: 08/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Iffat Jan, Advocate**  
.....for information and necessary action.

*M. Yasin Beigh*  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

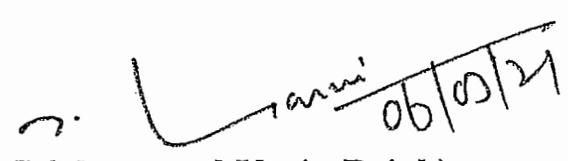
No: 197 of 2021/RG Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Farzan Bashir Dar**  
**S/O Bashir Ahmad Dar**  
**R/O H.No.139, Dangar Mohalla, Nanil, tehsil Pattan, Distt. Anantnag**

vide Notification No. 778 dated 19.09.2019 has been declared as Absolute/Final.

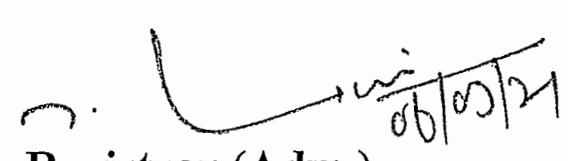
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2169 - 2176/RG/LP Dated: 08/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Farzan Bashir Dar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

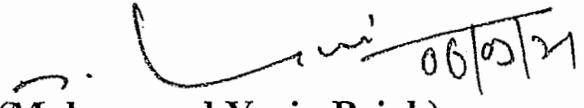
No: 199 of 2021/RG Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mudasir Ahmad Khanday**  
**S/O Gh. Mohammad Khanday**  
**R/O Vessu, Near Jamia Masjid, Tehsil Qazigund, Anantnag**

vide Notification No. 713 dated 19.09.2019 has been declared as Absolute/Final.

By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2185-2192/RG/LP Dated: 08/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Mudasir Ahmad Khanday, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 08/03/21  


# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

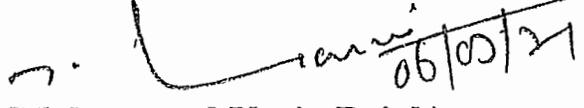
No: 198 of 2021/RG Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Khursheeda Rashid**  
D/O Ab Rashid Lone  
R/O Badwan Wanpora, Guraz, Bandipora

vide Notification No. 745 dated 19.09.2019 has been declared as Absolute/Final.

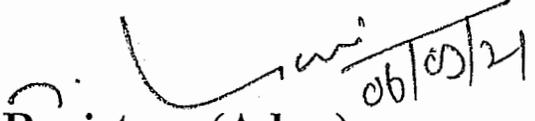
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2177-2184/RG/LP Dated: 08/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Khursheeda Rashid**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

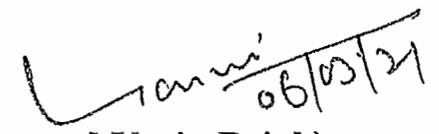
No: 200 of 2021/R9 Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Sajad Ahmad Sheikh**  
**S/O Assad Ullah Sheikh**  
**R/O Bout Awantipora, Pulwama**

vide Notification No. 830 dated 21.09.2019 has been declared as Absolute/Final.

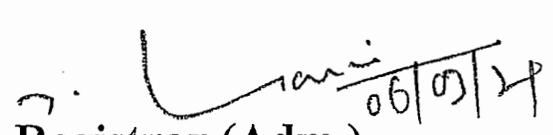
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 2193-2200/R9/LP Dated: 08/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Sajad Ahmad Sheikh, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

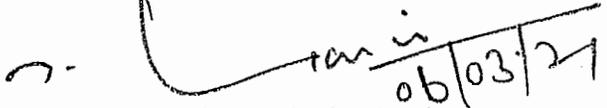
No: 201 of 2021/RG Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Umair Hussain**  
S/O Qammer Ud Din Shah  
R/O Sangus Kulgam, Peer Mohalla, Kulgam

vide Notification No. 838 dated 21.09.2019 has been declared as Absolute/Final.

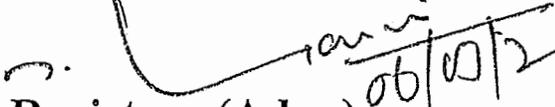
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2201-2208/RG/LP Dated: 08/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Umair Hussain, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

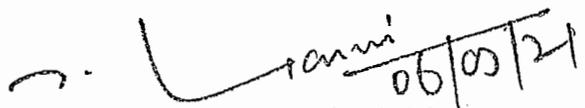
No: 203 of 2021/RG Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Farkhandah Farooq**  
**D/O Mohammad Farooq Reshi**  
**R/O Tral-I-Payeen, Tehsil Tral, Distt. Pulwama**

vide Notification No. 856 dated 18.10.20219 has been declared as Absolute/Final.

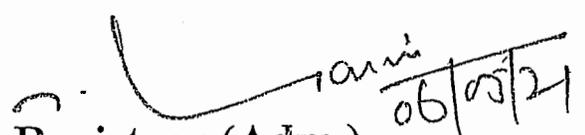
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 2217-2224/RG/UP Dated: 08/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Farkhandah Farooq, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 202 of 2021/RG Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Malik Mohammad Ummar Sherief**  
S/O Abdul Ahad Malik  
R/O C-32, Chesti Colony, Baramulla

vide Notification No. 743 dated 19.09.2019 has been declared as Absolute/Final.

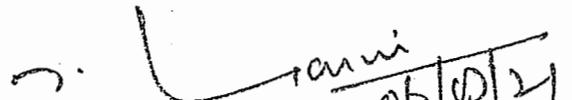
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2209-2216/RG/UP Dated: 08/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Malik Mohammad Ummar Sherief, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 08/03/21

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 204 of 2021/RG Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Owais Ahmad Mir**  
**S/O Nazir Ahmad Mir**  
**R/O Goripora, Noorbagh, Srinagar**

vide Notification No. 936 dated 22.11.2019 has been declared as Absolute/Final.

**By Order**

*M. Yasin Beigh*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*06/03/21*

No: 2225-2232/RG/UP Dated: 08/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Owais Ahmad Mir, Advocate**  
.....for information and necessary action.

*M. Yasin Beigh*  
Registrar (Adm.)  
*06/03/21*

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

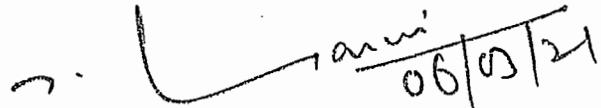
No: 205 of 2021/RG Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sahar Gul**  
D/O Dr. Gh Nabi  
R/O Qas ba Baghat, Anantnag  
A/P H.No.21, Rose Avenue, Peerbagh, Srinagar

vide Notification No. 805 dated 20.09.2019 has been declared as Absolute/Final.

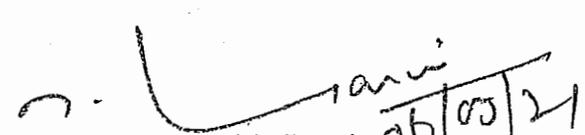
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2233-2240/RG/UP Dated: 08/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Sahar Gul**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

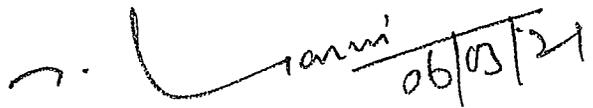
No: 206 of 2021/RG Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Shafia Nazir Shah**  
**D/O Nazir Ahmad Shah**  
**R/O Hurdoona, Tehsil Tarathpora, Distt. Kupwara**

vide Notification No. 956 dated 22.11.2019 has been declared as Absolute/Final.

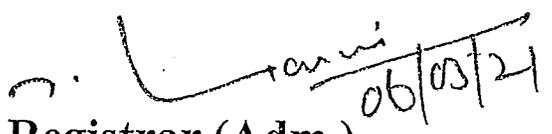
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 2241 - 2248/RG/LP Dated: 08/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Shafia Nazir Shah, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

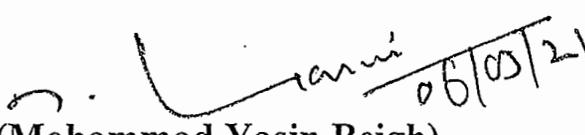
No: 207 of 2021/R9 Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Haroon Rashid**  
**S/O Mohd Rashid**  
**R/O Harni, Galhutta, Tehsil Mandhar, Distt. Poonch**

vide Notification No. 775 dated 19.09.2019 has been declared as Absolute/Final.

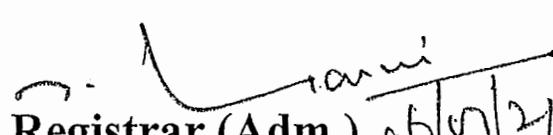
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2249-2256/R9/LP Dated: 08/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Haroon Rashid, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 08/03/21

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 209 of 2021/Rg Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Jyotika Thakur**  
D/O Balbir Singh  
R/O Vill. Muthlal (Alinibass) Teh. Ukhral, Distt. Ramban  
A/P H.No.62, Sec.4, Pamposh Colony, Janipur, Jammu

vide Notification No. 1326 dated 02.01.2019 has been declared as Absolute/Final.

By Order

*M. Yasin Beigh* 04/03/21  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2265-2272/Rg/LP Dated: 08/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jyotika Thakur**, Advocate  
.....for information and necessary action.

*M. Yasin Beigh* 04/03/21  
Registrar (Adm.)  
*M. Yasin Beigh* 04/03/21

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 208 of 2021/RG Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Kanika Choudhary**  
**D/O Attar Singh Choudhary**

**R/o .Ward No.8, H.No.16, Vijaypur, Distt. Samba**

vide Notification No. 1524 dated 02.03.2018 has been declared as Absolute/Final.

By Order

*M. Yasin*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
*04/03/21*

No: 2257-2264/RG/LP Dated: 08/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kanika Choudhary**, Advocate  
.....for information and necessary action.

*M. Yasin*  
Registrar (Adm.)  
*04/03/21*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 210 / 2021 / Rg Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Sanveer Singh**  
**S/O Nath Ram**  
**R/O Thana Dessa, P.O Gai Dessa, Tehsil Bhagwah, Distt. Doda**

vide Notification No. 1343 dated 02.01.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 2273 - 2280 / Rg / LP Dated: 08/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bhandarwah
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sanveer Singh, Advocate**  
.....for information and necessary action.

*(Signature)*  
**Registrar (Adm.)**  
*(Signature)*

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

**NOTIFICATION**

No: 190 of 2021/RG Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Shazee Zaman**  
**D/O Fazil Ahmad Parray**  
**R/O Ugjan P/O Dialgam, Anantnag**

vide Notification No. 47 dated 13.06.2019 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2102-09/RG/LP Dated: 08/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing. Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Shazee Zaman**, Advocate  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.) 06/05/21  
*(Signature)*  
6/3/21

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

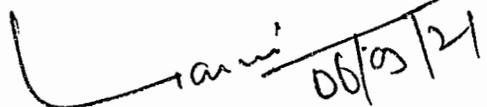
No: 187 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Tsewang Phuntsog Yogma**  
**S/O Sangay Dorjey Yog ma**  
**R/O Khampa Yogma Changspa, Leh.**

vide Notification No. 152 dated 18.06.2019 has been declared as Absolute/Final.

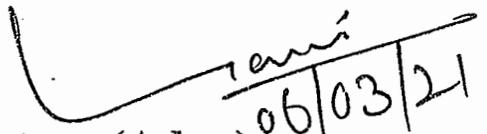
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
06/03/21

No: 1932-1939/RG/LP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Leh
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, ~~District~~ Bar Association, Leh
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Tsewang Phuntsog Yogma, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
06/03/21

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

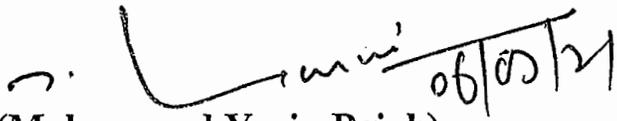
No: 186 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Arona Mumtaz**  
**D/O Abdul Ahad Dar**  
**R/O Ellahi Bagh, Govt. Housing Colony, Sector-7, Srinagar**

vide Notification No. 756 dated 19.09.2019 has been declared as Absolute/Final.

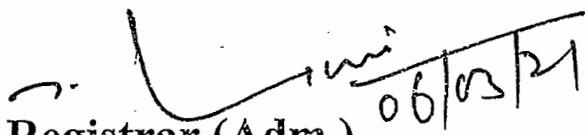
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1924-1931/RG/UP Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Arona Mumtaz**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 06/03/21

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## NOTIFICATION

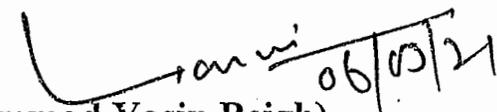
No: 191 of 2021/RG Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

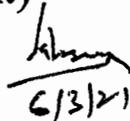
**Ms. Safia Jan**  
**D/O Ghulam Mohammad Mir**  
**R/O Baghi Islam, Baramulla**

vide Notification No. 151 dated 18.06.2019 has been declared as Absolute/Final.

By Order

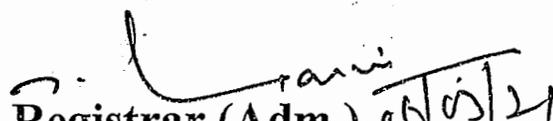
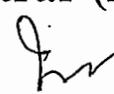
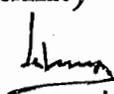
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2110-2117/RG/UP Dated: 08/03/2021

  
  
6/3/21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Safia Jan, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 08/03/21  
  
  
6/3/21

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 185 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Shabir Ahmad Khan**  
**S/O Gh. Hassan Khan**  
**R/O Sharief -Abad, Tehsil & Distt. Budgam**

vide Notification No. 149 dated 18.06.2019 has been declared as Absolute/Final.

By Order

*M. Yasin Beigh*  
06/03/21  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1916-1923/RG/LP Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Shabir Ahmad Khan, Advocate**  
.....for information and necessary action.

*M. Yasin Beigh*  
06/03/21  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

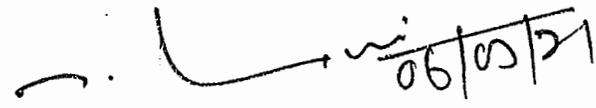
No: 184 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Rasleen Kour**  
**D/O Harbhajan Singh Rana**  
**R/O H.No.245/1-A, Extension Trikuta Nagar, Jammu**

vide Notification No. 1133 dated 10.01.2020 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 1908 - 1915/RG/LP Dated: 26/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Rasleen Kour, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

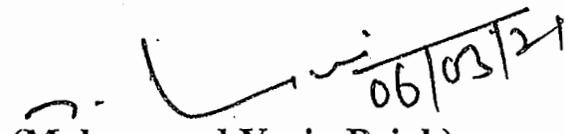
No: 183 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Shivani Sharma**  
**D/O Bansi Lal Sharma**  
**R/O Butta Nagar (Paloura), Lane No.5, H.No.45, Jammu**

vide Notification No. 1149 dated 10.01.2020 has been declared as Absolute/Final.

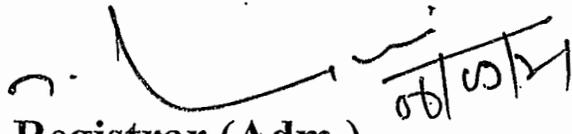
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 1900-1907/RG/UP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Shivani Sharma, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 182 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Shazia Bashir**  
**D/O Bashir Ahmad Bhat**  
**R/O Panditpora, Bala, Tangmarg, Baramulla**

vide Notification No. 802 dated 20.09.2019 has been declared as Absolute/Final.

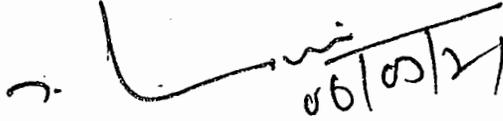
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1892-1899/RG/UP Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Shazia Bashir**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

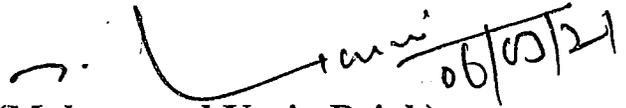
No: 188 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Yogishever Raj Sharma**  
**S/O Pt. Bal Mkund Sharma**  
**R/O 743, Subash Nagar Rehari Colony, Jammu**

vide Notification No. 166 dated 18.06.2019 has been declared as Absolute/Final.

**By Order**

  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 1940-1947/RG/UP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association jammu and Kashmir High court jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Yogishever Raj Sharma, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)** 06/03/21

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

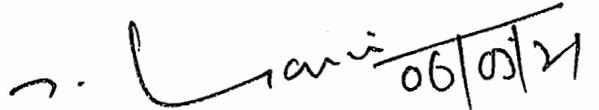
No: 192 of 2021/RG Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Fiza Farooq Latoo**  
**D/O Farooq Ahmad Latoo**  
**R/O Drabgam, Tehsil Rajpora, Distt. Pulwama.**  
**A/P Gulshan Nagar, Lane 1, Sector-A, Nowgam Srinagar, Srinagar**

vide Notification No. 780 dated 19.09.2019 has been declared as Absolute/Final.

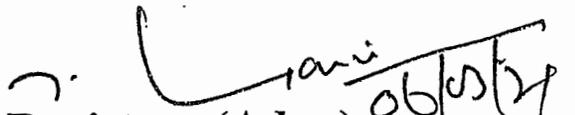
**By Order**

  
(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 2129-2136/RG/LP Dated: 08/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Fiza Farooq Latoo, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 224.f/2021/RG Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Imtiyaz Ahmad Sheikh,  
S/O Gulam Rasool Sheikh,  
R/O Khindi Mohalla, Dolipora, Villagam, Kupwara.**

vide Notification No. 1673 dated 29.03.2019 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)  
06/03/21

No: 2401-2408/RG/LP Dated: 08/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kupwara
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Imtiyaz Ahmad Sheikh, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)  
06/03/21

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

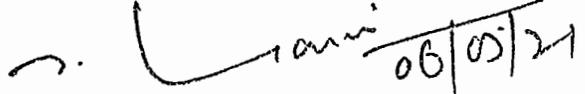
No: 223 of 2021 / RG Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Towheeda Fayaz,  
D/O Fayaz Ahmad Bhat,  
R/O Masjied Mohalla, Urichersop Pulwama.**

vide Notification No. 1675 dated 29.03.2019 has been declared as Absolute/Final.

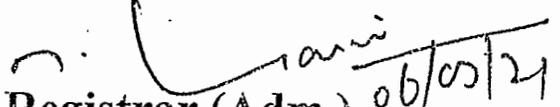
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2393-2400 / RG / LP Dated: 08/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Pulwama
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Towheeda Fayaz, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 06/05/21

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 221 of 2021/RG Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

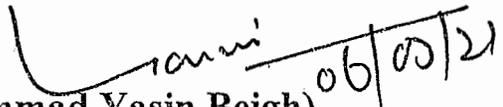
**Ms. Rubia Anwar**

D/O Mohd Anwar Shah

R/O Latroo, Aishmuqam, Tehsil Pahalgam, Distt. Anantnag

vide Notification No. 733 dated 19.09.2019 has been declared as Absolute/Final.

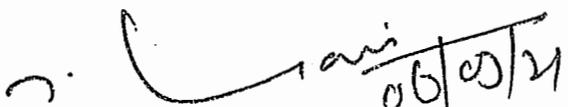
**By Order**

  
(Mohammad Yasin Beigh) 06/03/21  
**Registrar (Adm.)**

No: 2377-2384/RG/CP Dated: 08/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Rubia Anwar, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)** 06/03/21

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## NOTIFICATION

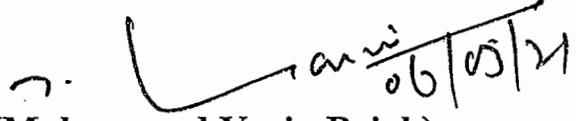
No: 220 of 2021/RG Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Onisa Ismail**  
**D/O Mohd Ismail**  
**R/O Sheikh Dowd Colony, Lachmanpora, Batmaloo, Srinagar**

vide Notification No. 1773 dated 30.03.2019 has been declared as Absolute/Final.

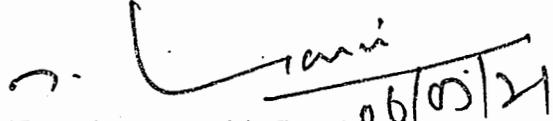
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2369-2376/RG/LP Dated: 08/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Onisa Ismail, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 06/03/21

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

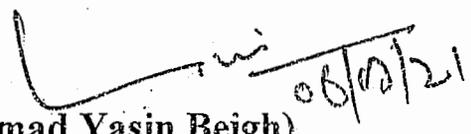
No: 219 of 2021/RG Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Rajbir Singh**  
**S/O Inder Singh**  
**R/O Thuroo (Dharmari), Mahore, Reasi**  
**A/P Karan Nagar, 8-C, Jammu**

vide Notification No. 75 dated 17.06.2019 has been declared as Absolute/Final.

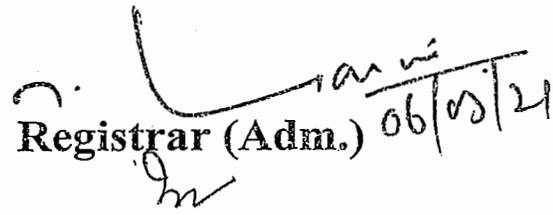
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2361-2368/RG/LLP Dated: 08/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Rajbir Singh, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

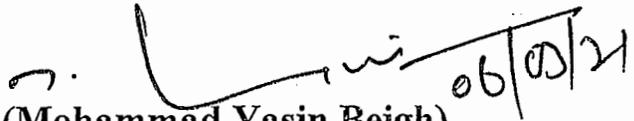
No: 218 of 2021/RC Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mohmad Ibrahim Dar**  
**S/O Mohammad Maqbool Dar**  
**R/O Humhama New Air Port Road, Tehsil & Distt. Budgam,**

vide Notification No. 83 dated 17.06.2019 has been declared as Absolute/Final.

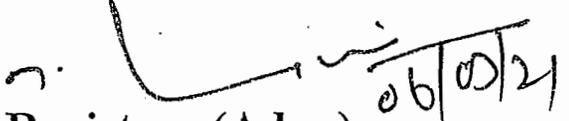
**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2353-2360/RG/IP Dated: 08/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Mohmad Ibrahim Dar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

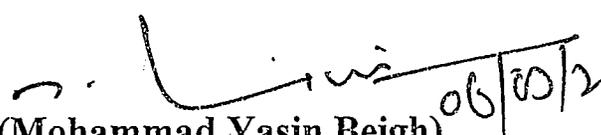
No: 217 of 2021/RG Dated: 08/03/2021

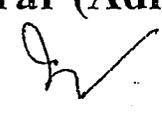
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mahboob Ul Haq Hajam**  
**S/O Abdul Karim Hajam**  
**R/O Dahama, Hajam Mohalla, Handwara, Distt. Kupwara**

vide Notification No. 711 dated 19.09.2019 has been declared as Absolute/Final.

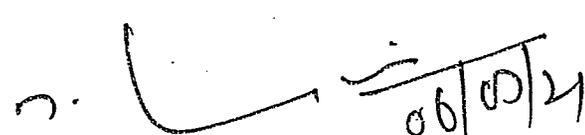
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2345-2352/RG/LP Dated: 08/03/2021 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Mahboob Ul Haq Hajam, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

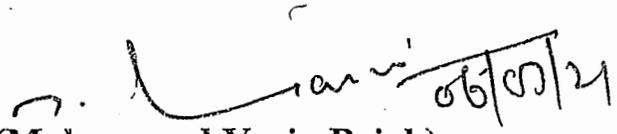
No: 216 of 2021/RG Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Atul Dev Dutt**  
**S/O Puran Chand**  
**R/O Kharah P/O Akhnoor, Distt. Jammu**

vide Notification No. 1642 dated 28.03.2019 has been declared as Absolute/Final.

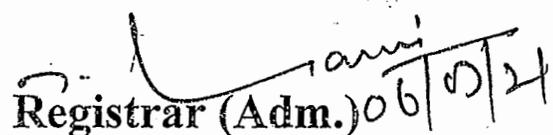
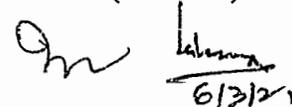
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2337-2344/RG/LP Dated: 08/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Atul Dev Dutt**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 06/03/21  
  
6/3/21

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

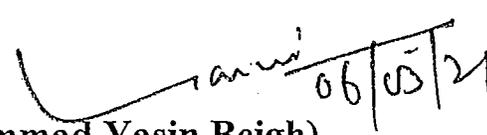
No: 215 of 2021/RG Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Neha Charak**  
**D/O Joginder Singh**  
**R/O Pindi Charakan Kalan, Tehsil Arnia, Distt. Jammu**

vide Notification No. 81 dated 17.06.2019 has been declared as Absolute/Final.

**By Order**

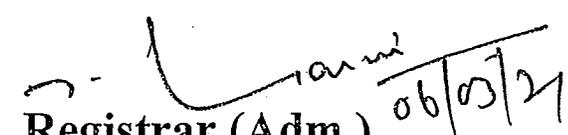
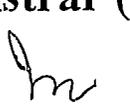
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2329-2336/RG/LP Dated: 08/03/2021

  
6/12/21

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Neha Charak, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 06/03/21  
  
6/12/21

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

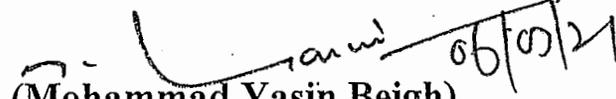
No: 214 of 2021/RG Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Amzi Arthur John**  
S/O Anil John  
R/O 97/6 EWS Colony Lower Roop Nagar Jammu

vide Notification No. 1637 dated 28.03.2019 has been declared as Absolute/Final.

By Order

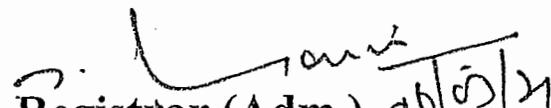
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2321-2328/RG/LP Dated: 08/03/2021

  
6/3/21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Amzi Arthur John, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 08/03/21

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 213 of 2021/R9 Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Muzamil Nisar Dar**  
**S/O Nisar Ahmad Dar**  
**R/O Village Ogmuna, Dar Mohalla, Kawarhama, Distt. Baramulla.**

vide Notification No. 1634 dated 12.03.2020 has been declared as Absolute/Final.

**By Order**

(Mohammad Yasin Beigh)  
**Registrar (Adm.)**

No: 2313 - 2320/R9/LP Dated: 08/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Muzamil Nisar Dar, Advocate**  
.....for information and necessary action.

**Registrar (Adm.)**

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

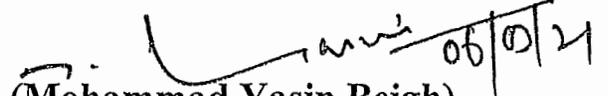
No: 212 of 2021 / Rg Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Rajinder Singh,**  
S/O Ghansham Singh,  
R/O Kundhal Near Jawala Temple, Vill. Phagmulla, Pogal Paristan  
Ukheral, Ramban  
A/P Excise Quarter No. 2, Behind Excise and Taxation Training  
Institute, Nagrota, Jammu.

vide Notification No. 1760 dated 30.03.2019 has been declared as Absolute/Final.

By Order

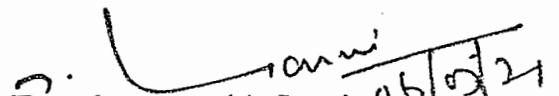
  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 2305 - 2312 / Rg / LP Dated: 08/03/2021

  
6/3/21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Rajinder Singh**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.) 06/03/21

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 211 of 2021/RG Dated: 08/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Maleka Fayaz**

**D/O Fayaz Ahmad Mir**

**R/O Drugjen, Dalgate, Tehsil Shehar-e-Khas, District Srinagar**

vide Notification No. 89 dated 22.10.2020 has been declared as Absolute/Final.

**By Order**

*(Signature)*  
(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 2297-2304/RG/LP Dated: 08/03/2021

*(Signature)*  
6/3/21

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Maleka Fayaz, Advocate**  
.....for information and necessary action.

*(Signature)*  
Registrar (Adm.)

*(Signature)*  
6/3/21

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

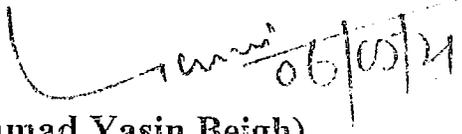
No: 232 of 2021/RG Dated: 10/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Mohd Saleem**  
**S/O Mohd Shafi**  
**R/O Sidhar, Lekri, Tehsil & Distt. Ramban**

vide Notification No. 1747 dated 18.03.2020 has been declared as Absolute/Final.

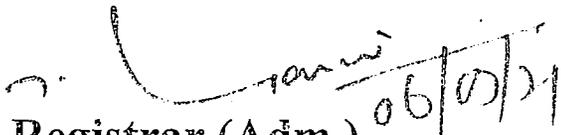
**By Order**

  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 2694-2701/RG/LD Dated: 10/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Ramban
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Ramban
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Saleem, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 242 of 2021/RG Dated: 10/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sana Imam**  
**D/O Jan Muhammad Lankar**  
**R/O Muminabad, Batmaloo, Srinagar**

vide Notification No. 1754 dated 18.03.2020 has been declared as Absolute/Final.

**By Order**

*M. Yasin* 06/03/21  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 2842-2849/RG/UP Dated: 10/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Sana Imam, Advocate**  
.....for information and necessary action.

*M. Yasin* 06/03/21  
**Registrar (Adm.)**

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

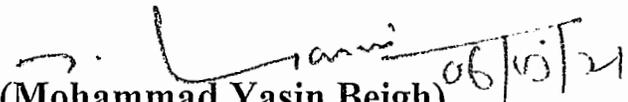
No: 247 of 2021/Rg Dated: 10/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

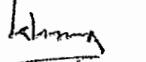
**Ms. Tahshumah Shafi**  
D/O Mohd Shafi Dar,  
R/O Rahmoo, Rajpora, Pulwama

vide Notification No. 1690 dated 30.03.2019 has been declared as Absolute/Final.

By Order

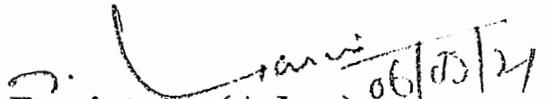
  
(Mohammad Yasin Beigh) 06/03/21  
Registrar (Adm.)

No: 2882-2889/Rg/LP Dated: 10/03/2021

  
6/3/21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Tahshumah Shafi, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.) 06/03/21  
  
  
6/3/21

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 274 of 2021/RG Dated: 17/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Samee Ul Islam**  
D/O Mohammad Altaf,  
R/O Alamdar Colony, Charar-I-Sharief, Budgam.

vide Notification No. 801 dated 20.09.2019 has been declared as Absolute/Final.

**By Order**

*M. Yasin Beigh*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3612-19/RG/LP Dated: 17/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Budgam
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Ms. Samee Ul Islam, Advocate**  
.....for information and necessary action.

*M. Yasin Beigh*  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

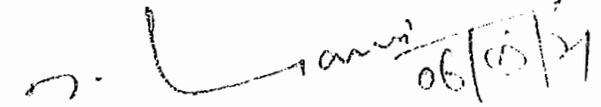
No: 279 of 2021/R6 Dated: 17/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Irshad Ahmad Dar**  
**S/O Ghulam Qadir Dar**  
**R/O Kachwa Muqam, Lone Mohalla, Distt. Baramulla.**

vide Notification No. 794 dated 19.09.2019 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3652-59/R6/LP Dated: 17/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Irshad Ahmad Dar, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 2689/2021/RG Dated: 17/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Prince Salheen Manzoor**  
**S/O Manzoor Ahmad Bhat**  
**R/O Bugam Batpora, Tehsil Chadoora, Distt. Budgam**

vide Notification No. 724 dated 19.09.2019 has been declared as Absolute/Final.

**By Order**

*M. Yasin*  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 3564-71/RG/LP Dated: 17/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Budgam
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Budgam
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/ Srinagar for information and also keeping record of the same.
7. **Mr. Prince Salheen Manzoor, Advocate**  
.....for information and necessary action.

*M. Yasin*  
Registrar (Adm.)

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

No: 178 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Preetika Thakur,**  
D/O Surjeet Singh Bali,  
R/O Viil. Alinbass Pogal Paritan Ukhral, Ramban, A/P H.No. 63 Sec-A,  
Pamposh Colony, Jammu.

vide Notification No. 1674 dated 29.03.2019 has been declared as Absolute/Final.

By Order

*M. Yasin Beigh*  
05/03/21  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1803-1810/RG/UP Dated: 06/03/2021

*M. Yasin Beigh*  
06/03/21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Preetika Thakur, Advocate**  
.....for information and necessary action.

*M. Yasin Beigh*  
05/03/21  
Registrar (Adm.)  
*M. Yasin Beigh*  
06/03/21

**HIGH COURT OF JAMMU AND KASHMIR AT JAMMU**  
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

**NOTIFICATION**

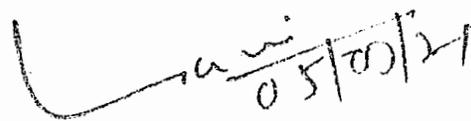
No: 181 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Sneha Slathia**  
**D/O Sahdev Singh Slathia**  
**R/O Mandi Garh, Gurah Slathia Rakh Barothian, Teh. & Distt.Samba**  
**A/P H.No.723 behind Shiva Public High School Main Road, Digiana**  
**near Digiana Pulli, Jammu**

vide Notification No. 1720 dated 30.03.2019 has been declared as Absolute/Final.

**By Order**

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1827 - 1834/RG/CP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sneha Slathia, Advocate**  
.....for information and necessary action.

  
Registrar (Adm.)

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

No: 179 of 2021/Rg Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Ankit Sadh**  
**S/O Mohinder Nath Sadh**  
**R/O W.No. 5, Near Ramllela Ground, Basohli, Kathua.**

vide Notification No. 1636 dated 28.03.2019 has been declared as Absolute/Final.

**By Order**

  
**(Mohammad Yasin Beigh)**  
**Registrar (Adm.)**

No: 1811-1818/Rg/UP Dated: 06/03/2021

**Copy forwarded to the: -**

1. Principal District and Sessions Judge, Kathua
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ankit Sadh, Advocate**  
.....for information and necessary action.

  
**Registrar (Adm.)**

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\*\*\*

## NOTIFICATION

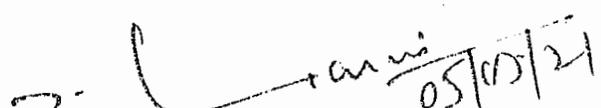
No: 165 of 2021/RG Dated: 06/03/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Ranju Kumari**  
D/O Charanjeet Singh  
R/O Dron Kirani, Thatari, Doda

vide Notification No. 1704 dated 30.03.2019 has been declared as Absolute/Final.

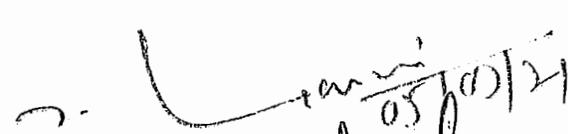
By Order

  
(Mohammad Yasin Beigh)  
Registrar (Adm.)

No: 1698 - 1705/RG/UP Dated: 06/03/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bhandarwah
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ranju Kumari**, Advocate  
.....for information and necessary action.

  
Registrar (Adm.)